

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 79 OF 2022**

IN THE MATTER OF

Radhey Shyam & Ors.

... Applicants

Versus

State of Haryana and Ors.

... Respondent

NDOH:13.09.2024

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THROUGH

**VSA LEGAL
COUNSEL FOR RESPONDENT NO.5****VSA LEGAL
32, GROUND FLOOR, UDAY PARK,
SOUTH EXTENSION-II,
NEW DELHI-110049****office@vsalegal.in****9953309080****PLACE: NEW DELHI****DATE: 12.09.2024**

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 79 OF 2022

IN THE MATTER OF:

Radhey Shyam & Ors.

...Applicants

Versus

State of Haryana and Ors.

...Respondent

**COMPLIANCE AFFIDAVIT IN TERMS OF THE ORDER DATED
23.08.2024 TO BRING ON RECORDS DOCUMENTS ON BEHALF OF
RESPONDENT NO. 5.**

MOST RESPECTFULLY SHOWETH:

1. The present affidavit is being filed on behalf of M/s Omaxe City, Respondent No. 5, (hereinafter as Respondent Company) in compliance with the order dated 23.08.2024 passed by this Hon'ble Tribunal, whereby Respondent No. 5.
2. The Respondent No. 5 seeks to bring the documents listed in the Index on record. The documents are being filed herewith as Annexures D-1 to D-16. The relevance and importance of each document is explained in the following paragraphs:
3. Letter dated 08.12.2011 was sent from the Office of the Superintending Engineer, HUDA Circle, Faridabad to the Chief Engineer – I, HUDA, Panchkula for issuance of completion certificate for internal development

works of the township. True copy of Letter dated 08.12.2011 from the Office of the Superintending Engineer, HUDA Circle, Faridabad to the Chief Engineer – I, HUDA, Panchkula is annexed herewith and marked as **Annexure – D-1.**

4. Analysis Report dated 04.03.2015 of the effluent discharge from the STP of the project in question by the Regional Laboratory, Haryana State Pollution Control Board was issued to the Respondent No. 5. True copy of the Analysis Report dated 04.03.2015 by the Regional Laboratory, Haryana State Pollution Control Board of discharge of Effluent from STP is annexed herewith and marked as **Annexure – D2.**
5. The Respondent No. 1 was granted authorization dated 20.04.2015 for collection, reception, treatment, storage, transportation and disposal of hazardous wastes from 01.04.2015 to 31.03.2016. True copy of Authorization dated 20.04.2015 for operating a facility for collection, reception, treatment, storage, transportation and disposal of hazardous wastes from 01.04.2015 to 31.03.2016 is annexed herewith and marked as **Annexure – D3.**
6. The Respondent No. 5 was granted authorization dated 18.12.2015 for collection, reception, treatment, storage, transportation and disposal of hazardous wastes from 01.04.2016 to 31.03.2019. True copy of Grant of

Authorization dated 18.12.2015 for operating a facility for collection, reception, treatment, storage, transportation and disposal of hazardous wastes from 01.04.2016 to 31.03.2019 is annexed herewith and marked as **Annexure – D4.**

7. Test Certificate dated 12.01.2019 was issued to the Respondent No. 5 by the Haryana Test House and Consultancy Services an NABL Accredited Laboratory of Sewage Water Sample from STP. True copy of the Test Certificate dated 12.01.2019 by the Haryana Test House an NABL Accredited Laboratory of Sewage Water Sample from STP is annexed herewith and marked as **Annexure – D5.**
8. Test Certificate dated 12.01.2019 was issued to the Respondent No. 5 by the Haryana Test House and Consultancy Services an NABL Accredited Laboratory of Diesel Generator Sets installed in the project. True copy of the Test Certificate dated 12.01.2019 by the Haryana Test House an MoEF, NABL Accredited Laboratory of Noise Pollution from DG Sets is annexed herewith and marked as **Annexure – D6.**
9. The Respondent No. 5 was granted authorization dated 16.02.2019 under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 for a period of 01.04.2019 to 30.09.2020 by Haryana State Pollution Control Board. True copy of Grant of Authorization dated

16.02.2019 issued by Haryana State Pollution Control Board is annexed herewith and marked as **Annexure – D7**.

10. Analysis Report dated 11.08.2020 of the liquid effluent discharge from the STP of the project in question by Haryana State Pollution Control Board was issued to the Respondent No. 5. True copy of the Analysis Report dated 11.08.2020 by the Regional Laboratory, Haryana State Pollution Control Board of discharge of Effluent from STP is annexed herewith and marked as **Annexure – D8**

11. The Respondent No. 5 was granted authorization dated 12.08.2021 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by Haryana State Pollution Control Board for a period of 02.07.2021 to 30.09.2022. True copy of Grant of Authorization dated 12.08.2021 for under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by Haryana State Pollution Control Board is annexed herewith and marked as **Annexure – D9**.

12. Analysis Report dated 08.08.2022 of the liquid effluent discharge from the STP of the project in question by the Regional Laboratory, Haryana State Pollution Control Board was issued to the Respondent No. 5. True copy of the Analysis Report dated 08.08.2022 by the Regional Laboratory,

Haryana State Pollution Control Board of discharge of Effluent from STP is annexed herewith and marked as **Annexure – D10**.

13. The Respondent No. 5 was granted authorization dated 20.08.2022 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by Haryana State Pollution Control Board from 01.10.2022 to 30.09.2024. True copy of Grant of Authorization dated 20.08.2022 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by Haryana State Pollution Control Board is annexed herewith and marked as **Annexure – D11**
14. Analysis Report dated 25.01.2024 of the liquid effluent discharge from the STP of the project in question by Haryana State Pollution Control Board was issued to the Respondent No. 5. True copy of the Analysis Report dated 25.01.2024 by the Haryana State Pollution Control Board of discharge of Effluent from STP is annexed herewith and marked as **Annexure – D12**
15. The Respondent No. 5 was granted authorization dated 04.09.2024 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by Haryana State Pollution Control Board. True copy of Grant of Authorization dated 04.09.2024 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

by Haryana State Pollution Control Board is annexed herewith and marked as **Annexure – D13**.

16. This Hon'ble Court passed an order 30.04.2019 in Nitin Shankar Deshpande vs Union of India and Ors. 2019 SCC Online NGT 1550 whereby this Hon'ble Court set parameters with respect to the effluent discharge for the STPs. True Copy of the Order dated 30.04.2019 passed by this Hon'ble Court in Nitin Shankar Deshpande vs Union of India and Ors. 2019 SCC Online NGT 1550 is annexed herewith and marked as **Annexure – D14**

17. Rule 16 of the The Haryana Development and Regulation of Urban Area Rules, 1976 is reiterated herein below:

“16. Completion certificate/Part Completion certificate [Section 24].— 139[(1) After the colony has been laid out according to approved layout plans and development works have been executed according to the approved designs and specifications, the coloniser shall make an application to the Director in Form LC-VIII along with a demand draft on account of Infrastructure Augmentation Charges as per the rates prescribed in the Schedule-B of these rules if not paid earlier in accordance with the provision of Section 3(7) of the Act.]

*(2) After such 140[scrutiny], as may be necessary, the Director may issue a [completion certificate/part completion certificate] in form LC-IX or refuse to issue such certificate stating the reasons for such refusal:
Provided that the colonizer shall be afforded an opportunity of being heard before such refusal.”*

True Copy of the relevant excerpt of Rule 16 of the Haryana Development and Regulation of Urban Area Rules, 1976 is annexed herewith and marked as **Annexure – D15**

18. Licensing Agreement dated 24.07.2012 was entered into between Council of Scientific and Industrial Research and M/s Petrichor Emerging Technologies India Pvt. Ltd. granting non exclusive license to Petrichor Technologies Phytorid Wastewater Treatment developed by NEERI. True Copy of the License Agreement dated 24.07.2012 is annexed herewith and marked as **Annexure – D16**

19. In view of the above, the Respondent No. 5 is most humbly and respectfully praying this Hon'ble Court to kindly consider the present compliance affidavit while passing appropriate orders.

PRAYER

In the facts and circumstances mentioned hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Take on record the additional documents filed by the Respondent No. 5 as ANNEXURES P-1 to P-16 in compliance of the order dated 23.08.2024;
- b) Pass any other order or direction as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.

For Omaxe Limited

Authorized Signatory

Respondent No. 5

Through



VSA Legal

Counsels for the Respondent No. 5
32, Ground Floor, Uday Part,
South Extension – 2,
New Delhi – 110049
Ph. No.: 9953309080
Email: office@vsalegal.in

Place: NEW DELHI
Dated: 12/09/2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

O.A. 79 OF 2022

IN THE MATTER OF:

RADHEY SHYAM AND ORS. ...PETITIONERS

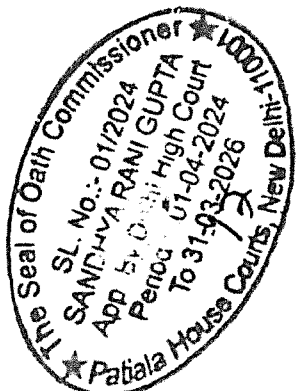
VERSUS

STATE OF HARYANA AND ORS. ...RESPONDENTS

AFFIDAVIT

I, Digamber Dutt Sharma, S/o Sh. Keshab Dutt aged about 51 years, the authorized representative of the Respondent No. – 5, having its office at 7, Local Shopping Centre, Kalkaji, New Delhi - 110019, do hereby solemnly affirm, state and declare as under:

1. That I am the authorized representative of the Respondent No. 5 company in the above-mentioned case and I am well conversant with the facts and circumstances of the present case as per the record derived by the Respondent no. 5 and competent to swear the present affidavit.
2. The contents of the accompanying Compliance Affidavit have been drafted by my counsel under my instructions, no fact stated in the Compliance Affidavit is false and frivolous and nothing has been concealed therefrom.



12 SEP 2024

For Omaxe Limited

Digamber Dutt Sharma
Authorized Signatory

3. That, I have read over the contents of the Compliance Affidavit and I have understood the same and the facts stated therein are true and correct to the best of my knowledge and belief.

For Omaxe Limited

DEPONENT

Chaitanya
04/08/2020
I identified The Deponent who has signed & thumb in my presence.

[Signature]
DEPONENT

VERIFICATION:

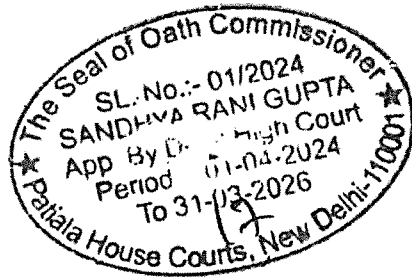
I, the above-named deponent verify that the contents of the foregoing affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

Verified at on this 2 SEP 2024 day 2024.

For Omaxe Limited

Authorised Signatory

DEPONENT



CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. *D. D. Sharma*
S/o W/o D/o *Kesab Dutt*
R/o *Chaitanya Sharma*
has been identified by me and he/she/it
Delhi Oath Commission No. *129*
that the contents of the affidavit which have
been read & explained to him are true and
San
Oath Commissioner, Delhi
12 SEP 2024

OFFICE OF THE SUPERINTENDING ENGINEER, HUDA CIRCLE, FARIDABAD.

To

The Chief Engineer-I,
HUDA, Panchkula,

Annexure - D1

Memo No. 13260

Dated: 8-12-2011

Sub:

Issuance of completion certificate for internal development works of Residential plotted Colony measuring 75.174 acres & 27.287 acres in Sector -11 & 14 in Palwal (M/s Omaxe Ltd.) (Licence No.896 to 908 & 911 to 914 of 2006 & No.290 of 2007)

Kindly refer to your office letter No.12841 dt.18.10.2011 on the subject cited above.

It has been reported by the Executive Engineer, HUDA Divn. Palwal at Faridabad vide his letter No.4138 dt.05.12.2011 that the comments/detailed report for the above cited work completed by the colonizers with respect to the residential colony being developed/constructed by M/s. Omaxe Ltd. in Sector-11&14 at Palwal after visiting the site by the Executive Engineer, HUDA Divn. Palwal at Faridabad. The colonizer had laid the services like Water supply network, sewerage with stone ware pipe/ RCC pipe network, storm water drainage RCC pipe, Road Network, in the sectors and has been marked on the individual plan after verifying the site by Executive Engineer/ SDE -2 HUDA Palwal. The area which have been provided with all the services like Water Supply/ Sewerage/Storm water/Road/horticulture/street light has been recommended for the issuance of the completion certificate and has been marked on separate plans. A brief detail of various services provided by the colonizers is given as below:-

WATER SUPPLY

The colonizers has completed the water supply distribution Network in the area for which the completion certificate is recommended. The colonizers had bored Five Nos. of tubewells and has arranged One No. Gen Set (125 KVA). The colonizer has laid independent pipe line from various tubewells to main UGT at water works. One No. of RCC underground Tank (UGT) with a capacity 2505 KL has been constructed and completed by the colonizer.

Regarding the functioning of the water supply pipe network, the firm has undertaken 100% responsibility for the smooth functioning of water. The colonizer has already installed machinery required for the boosting station at the main water works. The colonizer has used C.I. / D.I. pipes in the water supply network and has taken 100% responsibility for the supply of water to its allottee / resident by boring as many tubewells as required till the water is arranged by HUDA from External sources. The colonizers has apply for tubewells in C.G.W.A. request letter on the format of C.G.W.A. attached.

SEWERAGE

The colonizers has completed the sewerage pipe network in the area for which the completion certificate is recommended by using stoneware as well as RCC pipe. The colonizer has provided circular brick manhole at an average distance 20 to 25 metres. The colonizer has undertaken 100% responsibility for the functioning of Sewerage network, disposal of domestic sewer effluent to some alternate site by making local pumping till the external sewerage system laid by HUDA for disposal of sewer effluent by pumping in HUDA sewerage, if required by furnishing an affidavit. Two Nos. STP has been provided at site as per approved plan (Marked on the plan).

ROADS

The colonizer has completed the road network in the area for which the completion certificate is recommended by constructing the roads with cement concrete in Phase-I over WBM surface. The following specification has been followed by the colonizer while constructing the roads.

The roads are premixed with 25 mm bituminous layer over 250 mm thick water bound macadam over compacted earth. All the roads have been provided by kerb / channel with M-20 grade of concrete. Suitable number of road indication, indicating the road numbers have been provided.

S.F.T
8/12
S.E. (HOD Appl of build. plan)

Contd...P/2

-:2:-

STORM WATER DRAINAGE

The colonizer has completed the Storm Water Drainage Network in the area for which the completion certificate is recommended by the using 400 to 1000 mm dia RCC pipe. Suitable numbers of road grating chamber has been provided in the Storm Water Network. All the manhole has been provided with vertical grating to drain off the road surface run off at an average distance varying 20 to 25 metres. The colonizer has undertaken 100% responsibility for the smooth functioning of Storm Water Drainage System by gravity as well as pumping, if required in HUDA external trunk Storm Water Drainage by furnishing an affidavit. 22 Nos. Rain Water Harvesting provided at site and marked on the plan.

TREE PLANTATION / HORTICULTURE

Tree plantation have been provided on the both side of roads by providing RCC tree guards. Horticulture services like landscaping / parks are being developed by the colonizer.

STREET LIGHTING

The 24 M wide road has been provided with 11 M high MS tubular poles and 12 M wide road has been provided with 9 M high MS tubular pole and are being fitting with light fixtures of 250 watt of lamp with single bracket.

All the external services like master external sewer / external storm water sector dividing road, external water supply network are yet to be provided by HUDA in next 5 years and the colonizer has already laid the services as per approved service plan and estimate by your office. The colonizer already furnished and affidavit taking 100% responsibility for smooth water supply, sewerage, storm water by gravity as well as by pumping if required. Hence, "it is certified that all the services constructed/developed by the colonizer in all respect are operational / functional with respect to the master services laid / to be laid by HUDA".

It is therefore recommended that the colonizer may be issued the completion certificate for internal development works carried out in the residential Sector-11&14 for 102.461 acres subject to the following conditions:-

1. The colonizer shall have to pay the proportionate cost of external development charges for the services like water supply, sewerage, storm water drainage, roads, bridges, community buildings, street lighting, horticulture etc. on gross average basis as and when approved by HUDA. These charges are modifiable as and when approved by the Government and modified charges shall have to be paid by the colonizer.
2. The colonizer shall be sole responsible for the integrating the internal system i.e. sewerage and storm water drainage of proposed colony by gravity or by pumping, if required, with the external system of Palwal Town / to be laid by HUDA / Govt. The correctness of the levels of various internal services already laid of the colony as well as to be laid for the colony shall be sole responsibility of the colonizer.
3. The colonizer shall be fully responsible to make the arrangement of disposal of sewerage and storm water drainage till such time these are made available by HUDA and all link connections with the prior approval of the competent authority.
4. The correctness of the levels of the colony will be sole responsibility of the colonizer for integrating the internal sewer / storm water drainage of the colony by gravity as well as by pumping, if required, with the master services to be laid by HUDA.
5. The colonizer shall be responsible for the construction of structure such as RCC underground tank etc. according to the standard specification, good quality and its workmanship. The structural responsibility of the structures will entirely rest upon the colonizer.

S.F.I

12/11/12
S.F.I
Chief Appr of build plan


Contd...P/3

-:3:-

6. In case some additional structures are required to be constructed and decided by the Director / HUDA at a later stage, the same will be binding upon the colonizer.
7. The colonizer shall not make the connection with the master services i.e. water supply, sewerage, storm water drainage without getting its approval from the competent authority.
8. The colonizer shall be complied with the conditions as specified in Annexure 'A' attached with service plan / estimate.
9. The colonizer bear 100% responsibility for the quality / specification of the work / material utilized in the work and shall have to replace / repair and work / item, if required, at any stage.
10. It will with the responsibility of the colonizer to check the pot ability of water after getting chemical analysis of water testing and approval from the Executive Engineer HUDA.

The complete case alongwith four plans duly marked in ^{duplicate} ~~triplicate~~ with area marked for the issuance of completion certificate for the internal development services laid by the colonizer i.e. completion plan of roads, sewerage, water supply, storm water drainage horticulture and street light is hereby forwarded to your office for taking further necessary action at your end please.

DA / As Above.


 (T.D. Chopra) 8/12/11
 Superintending Engineer,
 HUDA Circle, Faridabad
 Dated: 8/12/11

Endst. No.

A copy of the above is forwarded to the Executive Engineer, HUDA Divn. Palwal at Faridabad w.r.t. his office memo No. 4138 dt.05.12.2011 for information.

(T.D. Chopra)
 Superintending Engineer,
 HUDA Circle, Faridabad

True COPY
 SS

567

D:
ALV

12-375

14

45



Regional LABORATORY
HARYANA STATE POLLUTION CONTROL BOARD
Sector 16-A, Near HEWO Apartments,
Faridabad

RO/IBR

C Ammesure-D2

PAID

Issued to

M/s Omax City,
G.T Road,
Palwal.

Report No-429

Date -04.03.2015.

Received on 27.02.2015 a sample of liquid domestic effluent from Sh. Dinesh Kumar
AEE Collected on 26.02.2015 from the inlet & outlet of the S.T.P.

ANALYSIS REPORT

Sr.No	Parameter	Inlet of STP	Outlet of STP	Prescribed Limits
1.	Colour	Greyish	Clear	-----
2.	Odour	Foul	Almost Odourless	-----
3.	pH Value	8.8	8.2	5.5-9.0
4.	Conductivity μ mho/cm	7620	4840	-----
5.	Suspended Solids mg/I	184	39	100
6.	B.O.D. (3 Days at 27 ^o C)mg/l	125	27	30
7.	COD mg/I	416	108	250
8.	Oil & Grease mg/I	9	ND	10
9.	Phosphate as P mg/l	12.4	1.6	5
10.	Ammonical Nitrogen as N mg/l	26.2	9.2	50

Sample Not Collected by us

Sample consumed in testing

JSA-I

JSA-II

Scientist-C

HSPCB/Lab/FR/2015/6429

Dated 4/3/15

1. Copy to The Member Secretary, HSPCB, Panchkula
2. Copy to Regional Officer, Ballabgarh
3. Copy to M/s Omax City, Palwal

True copy
JS



HARAYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph.01722577870-73
E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 2821215PALHWM2018402

Dated:20/04/2015

To

M/s. Omaxe City Palwal
 Sector 11 & 14, Palwal

Sub: Authorization for operating a facility for collection, reception, treatment, storage, transportation and disposal of hazardous wastes from 01/04/2015 to 31/03/2016

Please refer to your authorisation application dated 14/04/2015 received in the board on the subject cited above.

M/s Omaxe City Palwal situated at above address is hereby granted an authorization to operate a facility for collection, reception, treatment, storage, Transportation and disposal of hazardous wastes on the premises of the unit. The authorization shall be in force for a period as mentioned in the subject.

The authorization is subjected to the conditions stated below and such conditions as may be specified in the rules for the time being in force under the Environment (protection) Act, 1986.

TERMS AND CONDITIONS OF AUTHORIZATION

1. The authorization shall comply with the provisions of the Environment (protection) Act, 1986 and the rules made thereunder.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell transfer or otherwise transport the hazardous wastes without obtaining prior permission of the State Pollution control Board.
4. An application for the renewal of an authorization shall be made as laid down in rule 5(6)(ii).
5. The unit should have the necessary facilities for collection, reception, treatment, Transport and disposal of such wastes under the rule. In case of deadly toxic wastes such as Cyanide, Chromium, Nickel, Zinc, etc., the unit shall make arrangement for the pre-treatment before dumping it in the disposal site so that the toxic element does not leach down to pollute the underground water resources.
6. The collection, reception and transportation of hazardous waste shall be carried out by the authorized person/personnel, fully trained for this purpose.
7. Any unauthorized change in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
8. The unit shall ensure the proper usage of safety measures such as providing of gloves, gum boots, face masks, goggles etc to the workers engaged in the handling of hazardous waste.
9. The authorization so granted shall be cancelled or suspended by the Board if the unit fails to comply with any condition of grant of authorization under these rules.
10. Used containers should be pre-cleaned by neutralizing and cleaning agents/solvents/chemicals.
11. The occupier shall not sell or transfer such waste on payment or without payment to any unauthorized people who do not hold any authorization.
12. The unit shall not dispose any Hazardous waste at any other Public Place.
13. Unit will maintain its non-leachate pucca storage site properly.
14. The unit will comply with provisions of all Environmental laws including HWTM Rules etc. and comply with the directions issued by the Board from time to time.

Specific Conditions :

Other Conditions :

**Regional Officer
For and On Be'half of the Chairman
Haryana State Pollution Control Board.
Panchkula.**

---It is system generated certificate no signature is required---

*True Copy
AS*



HARAYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph.01722577870-73
E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 2821215PALCTOHWM2444807

Dated:18/12/2015

To

M/s. Omaxe City Palwal
Sector 11 & 14, Palwal

Sub: Authorization for operating a facility for collection, reception, treatment, storage, transportation and disposal of hazardous wastes from 01/04/2016 to 31/03/2019

Please refer to your authorisation application dated 2015-12-11 received in the board on the subject cited above.

M/s Omaxe City Palwal situated at above address is hereby granted an authorization to operate a facility for collection, reception, treatment, storage, Transportation and disposal of hazardous wastes on the premises of the unit. The authorization shall be in force for a period as mentioned in the subject.

The authorization is subjected to the conditions stated below and such conditions as may be specified in the rules for the time being in force under the Environment (protection) Act, 1986.

TERMS AND CONDITIONS OF AUTHORIZATION

1. The authorization shall comply with the provisions of the Environment (protection) Act, 1986 and the rules made thereunder.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell transfer or otherwise transport the hazardous wastes without obtaining prior permission of the State Pollution control Board.
4. An application for the renewal of an authorization shall be made as laid down in rule 5(6)(ii).
5. The unit should have the necessary facilities for collection, reception, treatment, Transport and disposal of such wastes under the rule. In case of deadly toxic wastes such as Cyanide, Chromium, Nickel, Zinc, etc., the unit shall make arrangement for the pre-treatment before dumping it in the disposal site so that the toxic element does not leach down to pollute the underground water resources.
6. The collection, reception and transportation of hazardous waste shall be carried out by the authorized person/personnel, fully trained for this purpose.
7. Any unauthorized change in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
8. The unit shall ensure the proper usage of safety measures such as providing of gloves, gum boots, face masks, goggles etc to the workers engaged in the handling of hazardous waste.
9. The authorization so granted shall be cancelled or suspended by the Board if the unit fails to comply with any condition of grant of authorization under these rules.
10. Used containers should be pre-cleaned by neutralizing and cleaning agents/solvents/chemicals.
11. The occupier shall not sell or transfer such waste on payment or without payment to any unauthorized people who do not hold any authorization.
12. The unit shall not dispose any Hazardous waste at any other Public Place.
13. Unit will maintain its non-leachate pucca storage site properly.
14. The unit will comply with provisions of all Environmental laws including HWTM Rules etc. and comply with the directions issued by the Board from time to time.

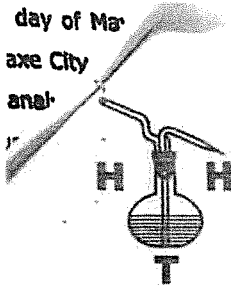
Specific Conditions :

Other Conditions :

Regional Officer
For and On Be'half of the Chairman
Haryana State Pollution Control Board.
Panchkula.

---It is system generated certificate no signature is required---

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AS



572

19

HARYANA TEST HOUSE

& Consultancy Services

NABL ACCREDITED LABORATORY

58-C, Sector-25 Part-II, HUDA, PANIPAT-132 104 (HR.)

Contact : (M) 86077-70160, (O) 0180-2671112

Web Site : www.haryanatesthouse.net, e-mail : info@haryanatesthouse.net, haryanatesthouseccs@gmail.com

Annexure - D5

Recognition / Accreditation : MoEF / NABL / BIS / FSSAI / PPCB / HSPCB / ISO 9001, 14001, 18001 Certified Lab.

Report No: 190109087

TEST CERTIFICATE

Date: 12.01.2019

Issued to:
M/S OMAX CITY,
Palwal,
Distt- Faridabad (HR)

Party's Ref. No: Nil
Job Order No: HTH/CH/190109087-088, Dt.: 09.01.2019

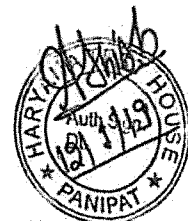
Sample Description: Sewage Water Sample (STP- Inlet & Outlet)

Sample type : Waste Water
Date of sampling : 09.01.2019
Date of receipt of sample : 09.01.2019
Sampling location : STP- Inlet & Outlet
Sample quantity : 2 litre each
Purpose of analysis : Monitoring
Sample collected/ supplied by : By our Lab. Representative
Period of testing : 09.01.2019 to 12.01.2019

Test Results

Sr. No.	Parameters	STP - Inlet	STP - Outlet	Specification Environment Protection Act 1986 (Inland Surface Water)	Protocol Used
1	Appearance	Yellowish	Colourless	--	Visual
2	Odour	Mild	Odourless	--	Qualitative
3	pH	7.17	7.76	5.5 to 9.0	IS 3025 (P-11) : 1983
4	COD, mg/l	310.0	64.0	250 max.	IS 3025 (P-58) : 2006
5	BOD at 27°C for 3 days, mg/l	108.0	18.0	30 max.	IS 3025 (P-44) : 1993
6	Total Suspended Solids, mg/l	114.0	20.0	100 max.	IS 3025 (P-17) : 1993
7	Oil & Grease, mg/l	12.6	3.2	10 max.	IS 3025 (P-39) : 1996

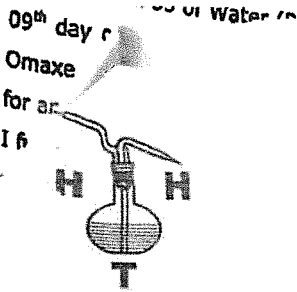
[Signature]
Mgr. (Lab.)/ Sr. Chemist



Authorised Signatory
(Page 1 of 1)

Contact Nos. : 098966-00073 (Off. /Acc.), 099916-75756 (Env.)

True COPY



573

20

HARYANA TEST HOUSE

& Consultancy Services
NABL ACCREDITED LABORATORY

Annexure - DG

50-C, Sector-25 Part-II, HUDA, PANIPAT-132 104 (HR.)
 Contact : (M) 86077-70160, (O) 0180-2671112
 Web Site : www.haryanatesthouse.net, e-mail : info@haryanatesthouse.net, haryanatesthousecs@gmail.com

Recognition / Accreditation : MoEF / NABL / BIS / FSSAI / PPCB / HSPCB / ISO 9001, 14001, 18001 Certified Lab.

TEST CERTIFICATE

Report No: 190109089

Date: 12.01.2019

Issued to: M/S OMAX CITY, Palwal, Distt- Faridabad (HR)	Party's Ref. No: Nil Job Order No: HTH/CH/190109089, Dt.: 09.01.2019
Sample Description: Noise Level Monitoring- DG Noise	

Type of sample : Noise level: DG Noise
 Capacity of DG Set : 200 KVA
 Instrument used : Sound Level Meter (SL- 4001)
 Instrument Calibration Status : Calibrated (upto 18-12-2019)
 Date of measurement : 09.01.2019
 Purpose of analysis : Monitoring
 Sample Collected by : By our lab. Representative

OBSERVATION

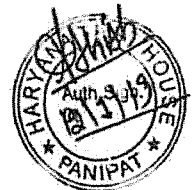
S.N.	Point of Measurement	I	II	III	IV	V	VI
1	DG 200 KVA (Close Canopy) (1.0 meter away from DG)	69.5	70.4	73.5	72.9	74.0	74.3

TEST RESULTS

S.N.	Point of Measurement	Noise Level (dB "A")			Standard Limits (dB "A") (CPCB)
		Lmin	Lmaxi	Leq	
1	DG 200 KVA (Close Canopy) (1.0 meter away from DG)	69.5	74.3	72.8	75 max

Note: At the time of measurement DG Set was in operation.
 Leq:- It is an energy mean of the noise level over a specified period

[Signature]
 Mgr. (Lab.)/ Sr. Chemist



Authorised Signatory
 (Page 1 of 1)

Contact Nos. : 098966-00073 (Off. /Acc.), 099916-75756 (Env.)

- Note
- 1 This report is not to be reproduced wholly or in part and cannot be used as an evidence in the court of law
 - 2 This report should not be used in any advertising media without our special permission in writing
 - 3 Sample will be destroyed after one month from the date of issue of test certificate
 - 4 The results are related to the test items only

True Copy
[Signature]



Haryana State Pollution Control Board

Ballabhgarh Sec.16-A, Opp. Hewo Apartment, Faridabad
2225314

Ph 0129-



No. :HWM/PAL/2019/6260095

DT: 16/02/2019

To

Annexure - D7

M/s Omaxe city palwal
Sector 11 & 14, palwal
Palwal

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundry Movement) Rules, 2016

1. Reference of application:6260095 dated: 16/02/2019
2. Praveen Chauhan of Omaxe city palwal is hereby granted an authorization for generation, storage, disposal on the premises situated at Sector 11 & 14, palwal

HARYANA STATE Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	recycler	0.2 T/Annum

1. The authorization shall be valid for a period of 01/04/2019 to 30/09/2020
2. The authorization is subject to the following general and specific conditions :-
 1. The unit will submit the analysis reports of trade effluent/air emissions/ noise, from all sources as applicable, before 30th June every year and will keep all parameters within standards prescribed under Environment (Protection) Rules, 1986.
 2. The unit will submit the Annual Report under HWM Rules by 30th June.
 3. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.
 4. The hazardous waste generated by the unit will be disposed off only through Authorized TSDF/recyclers / Refiners of hazardous waste.

Regional Officer Ballabhgarh
For Haryana State Pollution Control Board

Application no. :6260095

Industry id: 14PAL1010677

Date: 16/02/2019

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.

HARYANA STATE

Jai Bhagwan

Digitally signed by Jai Bhagwan
Date: 2019.02.16 12:09:39 +05'30'

Regional Officer Ballabgarh

For Haryana State Pollution Control Board

True Copy
JB



576

Regional LABORATORY
HARYANA STATE POLLUTION CONTROL BOARD
Sector 16-A, Near HEWO Apartments,
Faridabad

23

Monitoring
Issued to
M/s Omaxe City Palwal,
Sec-11 & 14,
Palwal.

FTMS-38432
11/08/2020

Report No-152 M
Date -11.08.2020

Amesure - 18

Received on 06.08.2020 a sample of liquid domestic effluent from Ms. Akansha
Tanwar AEE Collected on 06.08.2020 from the Outlet of STP.

ANALYSIS REPORT

Sr. No	Parameter	Outlet of STP	Prescribed Limits
1.	Colour	Colorless	-----
2.	Odour	Odourless	-----
3.	pH Value	7.2	6.5-9.0
4.	Conductivity μ S/cm	3410	-----
5.	Suspended Solids mg/l	26	100
6.	B.O.D. (3 Days at 27° C)mg/l	17	30
7.	COD mg/l	80	250
8.	Oil & Grease mg/l	BDL	10

Sample Not Collected by us
Sample consumed in testing

JSA

Lab Incharge

HSPCB/Lab/FR/2020/ 1267

Dated 11/8/20

1. Copy to The Member Secretary, HSPCB, Panchkula
- ✓ 2. Copy to Regional Officer, Palwal

Issue Copy
JB



Haryana State Pollution Control Board
1st Floor, Phagna Tower, ward no 10, National Highway No.2, Near red Rocks
Cinema, Palwal. Email:- hspcbropal@gmail.com



No. :HWM/PAL/2021/8034624

DT: 12/08/2021

To

Annexure - D9

M/s Omaxe City Palwal
Sector 11 & 14, Palwal
Palwal

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016

1. Reference of application:8034624 dated: 12/08/2021
2. Anil Gupta of Omaxe City Palwal is hereby granted an authorization for generation, collection, storage on the premises situated at Sector 11 & 14, Palwal

HARYANA STATE
Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	SENT TO AUTH AGENCY	1.0 KL/Annu m

1. The authorization shall be valid for a period of 02/07/2021 to 30/09/2022
2. The authorization is subject to the following general and specific conditions :-

Application no. :6260095
 Industry id: 14PAL1010677
 Date: 16/02/2019



Haryana State Pollution Control Board
 Ballabgarh Sec.16-A, Opp. Hewo Apartment, Faridabad

Ph 0129-



Application no. :8034624
 Industry id: 14PAL1010677
 Date: 12/08/2021

- (i) 1. The unit will provide proper sampling arrangements on their stacks as applicable. 2. The unit will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986. 3. The unit will comply all the provisions of HOWM Rules, 2016. 4. The unit will obtain prior NOC/Permission from central Ground Water Authority in case under ground water resource is used. 5. The unit will submit the Annual Report under HOWM Rules by 30th June every year. 6. Unit will comply all the directions mentioned in E-Waste Rules, 2011 and 2016. 7. Unit will not dump or disposed off any hazardous waste outside the premises unscientifically and on unauthorized site. Unit will dispose off their hazardous waste only to authorized by SPCB/CPCB service provider / agency and will submit report to this office as per HOWM Rules 2016. 8. Unit will generate / store hazardous waste inside the premises of the unit as per mentioned in Rules of HOWM Rules, 2016. 9. Unit will not use petcoke and furnace oil as a fuel in boiler or any other activities without prior permission from Hon'ble Supreme Court of India. 10. Unit will comply the guidelines on Environment Management of Construction & Demolition Waste in March, 2017 issued by CPCB. 11. Unit will obtain registration under HOWM Rules 2016 from competent authority as applicable. 12. Unit will submit copy of valid CTO and copy of CTE submitted within 30 Days. 13. The unit will all the directions issued time to time by SPCB, CPCB, MOEF and other State / Central Government Agencies. 14. That in case any additional charges / fees / penalty etc. are found payable towards this authorization as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office. 15. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTO/CTE/authorization so granted shall be revoked automatically & legal action will be initiate against the project proponent. 16. That this authorization will not provide any immunity from any other Act / Rules / Regulations applicable to the project/land in question. 17. Unit will install display board at main gate of industry as per specifications of HOWM rules, 18. Unit will submit fresh analysis report within 30 days. 19. Unit will dispose off their waste/spent oil of DG sets only to authorized recyclers by the HSPCB and oily cloths, gloves, ash and other waste will be handed over to CTSDFs i.e. GEPIL. 20. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules, PMW Rules, BMW Rules, Battery Rules and MSW Rules etc 21. Unit will also mentioned house keeping. 22. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc. 23. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 24. Unit will mentioned AQI level in the premises of the industry. 25. Unit is using electricity as a fuel and not changed without prior approval of the board. 26. The unit will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this authorization under HOWM Rules deemed revoked. 27. Unit will submit the compliance report of above mentioned conditions within 30 days failing which this authorization under HOWM rules will be revoked.

VIJAY
 CHAUDHARY

Regional Officer Palwal

For Haryana State Pollution Control Board

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

Application no. :6260095
Industry id: 14PAL1010677
Date: 16/02/2019



Haryana State Pollution Control Board
Ballabhgarh Sec.16-A. Onn Haryana

Application no. :8034624
Industry id: 14PAL1010677
Date: 12/08/2021

4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.

Regional Officer Palwal
For Haryana State Pollution Control Board

HARYANA STATE

True Copy
AS



REGIONAL LABORATORY
HARYANA STATE POLLUTION CONTROL BOARD
Sector 16-A, Near HEWO Apartments,
Faridabad

Paid
Issued to
M/s Omaxe City Palwal,
Sec-11 & 14,
Palwal.

Ammeri - D/o

Report No-425
Date -08.08.2022

Received on 30.07.2022 a sample of liquid effluent from Sh. Randeep Sindhu AEE
Collected on 29.07.2022 from the Inlet & Outlet of ETP. The Sample has been
analyzed from 30.07.2022 to 08.08.2022.

ANALYSIS REPORT

Sr. No	Parameter	Inlet of STP	Outlet of STP
1.	Colour	Blackish	Almost Colorless
2.	Odour	Bad	Almost Odourless
3.	pH Value	8.5	7.4
4.	Conductivity $\mu\text{S/cm}$	3380	1220
5.	Suspended Solids mg/l	196	31
6.	B.O.D. (3 Days at 27° C) mg/l	78	14
7.	COD mg/l	304	56
8.	Oil & Grease mg/l	8	BDL

Sample Not Collected by us
Sample consumed in testing

[Signature]
JSA-I

[Signature]
JSA-II

[Signature]
Lab Incharge

HSPCB/Lab/F/2022/ 1591

Dated 08/08/22

1. Copy to The Member Secretary, HSPCB, Panchkula
2. Copy to Regional Officer, Palwal
3. Copy to M/s Omaxe City, Palwal

[Signature]
Issue Copy

Annexure - D11
Application no. : 26637260

Industry id: 14PAL1010677

Date: 20/08/2022



Haryana State Pollution Control Board

1st Floor, Phagna Tower, ward no 10, National Highway No.2, Near red Rocks
Cinema, Palwal. Email:- hspcbropal@gmail.com



No. : HWM/PAL/2022/26637260

DT: 20/08/2022

To

M/s Omaxe City Palwal
Sector 11 & 14, Palwal
Palwal

Sub: Grant of Authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016

- Reference of application: 26637260 dated: 20/08/2022
- Anil Gupta of Omaxe City Palwal is hereby granted an authorization for generation, storage on the premises situated at Sector 11 & 14, Palwal

HARYANA STATE Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	Handed over to authorized recycler	0.05 KL/Annu m

- The authorization shall be valid for a period of 01/10/2022 to 30/09/2024
- The authorization is subject to the following general and specific conditions :-

- (i) 1. unit will provide proper sampling arrangements on their emission Sources and stacks as applicable. 2. unit will mentioned adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms and meet the prescribed standards under EP Rules, 1986. 3. unit will comply all the provisions of HOWM Rules, 2016, E-waste Rules, PWM Rules and BMW Rules etc. 4. unit will obtain prior NOC/Permission from central Ground Water Authority in case under ground water resource is used. 5. unit will submit the Annual Report under HOWM Rules by 30th June every year. 6. Unit will not dump or disposed off any hazardous waste outside the premises unscientifically and on unauthorized site. Unit will dispose off their hazardous waste only to authorized by SPCB/CPCB service provider / agency and will submit report to this office as per HOWM Rules 2016. 7. Unit will generate / store hazardous waste inside the premises of the unit as per mentioned in Rules of HOWM Rules, 2016. 8. Unit will not use petcoke and furnace oil as a fuel in boiler or any other activities without prior permission from HSPCB, CPCB, MOEF & CC, all concerned tribunals /authorities/ commissions, Hon'ble NGT New Delhi , Hon'ble Supreme Court of India. 9. Unit will comply the guidelines on Environment Management of Construction & Demolition Waste in March, 2017 issued by CPCB. 10. The unit will all the directions issued time to time by SPCB, CPCB, MOEF and other State / Central Government Agencies. 11. That in case any additional charges / fees / penalty etc. are found payable towards this authorization as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office. 12. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTO/CTE/authorization so granted shall be revoked automatically & legal action will be initiate against the project proponent. 13. That this authorization will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 14. Unit will install display board at main gate of industry as per specifications of HOWM rules, 15. Unit will dispose off their waste/spent oil of DG sets only to authorized recyclers by the HSPCB 16. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc 17. Unit will also maintain good housekeeping. 18. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc. 19. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 20. Unit will maintain AQI level in the premises of the industry as per Ambient Air Quality Standards. 21. Unit will try to change fuel from Wood to cleaner fuels namely natural gas (PNG/CNG), liquefied petroleum gas, bio gas , propane, butane etc. 22. The unit will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this authorization under HOWM Rules deemed revoked. 23. Unit will submit copy of previous authorization under HOWM Rules 24. Unit will submit the compliance report of above mentioned conditions within 30 days failing which this authorization under HOWM rules will be revoked and legal action will be initiate against the unit .

VIJAY

CHAUDHARY

Regional Officer Palwal

For Haryana State Pollution Control Board

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

Application no. :26637260
Industry id: 14PAL1010677
Date: 20/08/2022

4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.
10. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

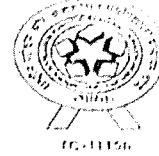
Regional Officer Palwal
For Haryana State Pollution Control Board

HARYANA STATE

Final Copy
SB



PREVENT
POLLUTION



31

FORM J
(Sec Rule 20)

Annexure - D12

Report No.: -1910
Dated - January 25, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 19th day of January, 2024 from Smt. Akansha Tanwar, 'R.O', & Sh. Randeep Sindhu, AEE, a sample of liquid domestic effluent of M/s Omaxe City Palwal, Sector-11 & 14, Palwal, collected on 18.01.2024 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 19/01/2024 to 25/01/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet of STP	Method of Testing
1.	pH Value	8.4	7.0	As per relevant parts of Standard Methods for the Examination of water and waste water APHA(24 th edition) 2023
2.	Conductivity μ S/cm	3250	1740	
3.	Total Suspended Solids mg/l	185	16	
4.	B.O.D.(5 Days at 20 ^o C) mg/l	78	5	
5.	Chemical Oxygen Demand mg/l	328	24	
6.	Oil & Grease mg/l	7.6	BDL	

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the Industry and the board representative.
Signed this on 25th day of January, 2024

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad


Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Palwal

Endst. No. HSPCB/LAB/F/2024/ 9511

Dated: 25/01/2024

This test report relate only to the particular sample submitted for testing



PREVENT
POLLUTION

FORM J
(See Rule 20)

Report No.:-1910
Dated - January 25, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 19th day of January, 2024 from Smt. Akansha Tanwar, 'R.O', & Sh. Randeep Sindhu, AEE, a sample of liquid domestic effluent of M/s Omaxe City Palwal, Sector-11 & 14, Palwal, collected on 18.01.2024 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 19/01/2024 to 25/01/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet of STP	Method of Testing
1.	Colour	Blackish	Almost Colorless	As per relevant parts of IS:3025 (Part-I) 1987 & relevant parts and Standard Methods for the Examination of water and waste water APHA(24 th edition) 2023
2.	Odour	Bad	Almost Odourless	
3.	Total Nitrogen mg/l	11.5	BDL	
4.	Fecal Coliform MPN/100 ml	1700	63.0	

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on 25th day of January, 2024

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Palwal

Endst. No. HSPCB/LAB/F/2024/9511

Dated: 25/01/2024

This test report relate only to the particular sample submitted for testing

True Copy
[Signature]



Haryana State Pollution Control Board



Regional office Palwal, 2nd Floor, HSVP Office Complex, Near Gymkhana Club
Sector 12, Palwal-121102. Email:- hspcbpal@gmail.com

No. :HWM/PAL/2024/68260165

DT: 04/09/2024

To

Annexure - D13

M/s Omaxe City Palwal
Sector 11 & 14, Palwal
Palwal

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016

- Reference of application:68260165 dated: 04/09/2024
- Anil Gupta of Omaxe City Palwal is hereby granted an authorization for generation, collection, storage on the premises situated at Sector 11 & 14, Palwal

HARYANA STATE Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	Through authorized recycler	0.3 KL/Annu m

- The authorization shall be valid for a period of 01/10/2024 to 30/09/2026
- The authorization is subject to the following general and specific conditions :-

- (i) **1. Unit maintain proper record of H.Waste generated from the unit & will dispose off through authorized recycler/CHWTSDF. 2. Unit will file Annual report of H.Waste in prescribed format & time period. 3. Unit will follow SWM rules & will not mix H.Waste with solid waste. 4. Unit will have obtained all necessary permissions form the concerned departments.5. Unit will not change its process & quantity of H.Waste without prior permission of the board.6. Authorisation so granted is without prejudice to the any violation caused by the unit in past & will be deemed revoked, if come to the notice of the board at any stage & further action will be initiated as per provisions of the Environmental Laws without giving any notice 7. The hazardous waste generated by the unit will be disposed of only through Authorized TSDF/recyclers / Refiners of hazardous waste. 8. The unit will generate manifest through HROCMMMS**

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Regional Officer Palwal

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For Haryana State Pollution Control Board

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.
10. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

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For Haryana State Pollution Control Board

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2019 SCC OnLine NGT 1550

In the National Green Tribunal¹

(BEFORE ADARSH KUMAR GOEL, CHAIRPERSON AND K. RAMAKRISHNAN, MEMBER (JUDICIAL) AND NAGIN NANDA, MEMBER (EXPERT))

Nitin Shankar Deshpande ... Applicant(s);

Versus

Union of India and Others ... Respondent(s).

Original Application No. 1069/2018 (M.A. No. 1792/2018, M.A. No. 1793/2018, I.A. No. 150/2019 & I.A. No. 151/2019)

Decided on April 30, 2019, [Hearing on: 30.04.2019]

Advocates who appeared in this case :

Ms. Ekta Sikri and Ms. K. Gayatri, Advocates for the Applicant(s);

Mr. Rajkumar, Advocate for CPCB, Mr. Gigi C. George, Advocate for MoEF & CC, Mr. Dhruv Mehta, Sr. Advocate with Mr. Ashish and Wad and Mr. Sidharth Mahajan, Advocates for the Respondent(s).

ORDER

1. The issue for consideration is effluent discharge standards for STPs as laid down vide Notification dated 13.10.2017 by way of Environment (Protection) Amendment Rules, 2017 against Serial No. 105 of Schedule-I to the Environment (Protection) Rules, 1986.

2. Vide order dated 21.12.2018, this Tribunal noted that untreated or partially treated sewage is a major source of pollution in the country. The Hon'ble Supreme Court in the case of *Paryavaran Suraksha Samiti v. Union of India*¹ directed taking of steps so that huge gap in sewage generated and treated is bridged.

3. The Tribunal also noted that the proposed standards as per Draft Notification dated 24.11.2015 issued by Ministry of Environment, Forest & Climate Change (MoEF & CC) are sought to be diluted by the impugned Notification as follows:

Sr. No.	Parameters	Old Norms 1986	Draft Norms Nov., 15	MoEF & CC Notification October 2017
1.	Biochemical Oxygen Demand (BOD) (mg/1)	<30	<10	<30 and <20 (metro cities)
2.	Chemical Oxygen Demand (COD) (mg/1)	<250	50	No limit
3.	Total Suspended Solids (TSS) (mg/1)	<100	<20	<100 and <50 (metro cities)
4.	Total Nitrogen (mg/1)	<100	<10	No limit
5.	Ammonical Nitrogen (mg/1)	<50	<5	No limit
6.	Total Phosphorus (mg/1)	No limit	No limit	No limit
7.	Fecal Coliform MPN/100 ml	No limit	<100	<1000

4. The Tribunal also noted that the relaxed standards will deteriorate the water quality and degrade the environment and be a retrograde step. The dilution will also affect the human life and the water quality of the rivers.

5. Accordingly, the Tribunal constituted an Expert Committee comprising the nominees from IIT Kanpur, IIT Roorkee, NEERI and CPCB which was to give its report after examining the best available technologies and best practices and after referring to the Experts study on the subject particularly CPCB Report on "River Stretches for Restoration of Water Quality, 2014-2015" and the order of this Tribunal on the subject of polluted river stretches dated 20.09.2018 in Original Application No. 673/2018 in the matter of News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted: CPCB". The Tribunal also directed stay of operation of the impugned Notification and application of pre-revised standards till further orders.

6. Accordingly, report has been received from CPCB vide e-mail dated 30.04.2019 forwarding the Expert Committee report. The report noted the current status of water quality of rivers which flows in India and the fact that 351 river stretches out of 323 rivers were polluted. There was need for revised standards for BOD and COD with a view to protect the water quality of the rivers/streams. There was also a need for revised standards for TSS, for Nitrogen (Ammonia & Nitrates) and Phosphorus and for Fecal Coliform.

7. The Committee while discussing the need for revised the Standards for BOD and COD observed that:

"Inclusion of COD in sewage discharge certainly offers advantages in terms of early diagnosis on functioning of STPs and thus helps in resorting immediate measures/corrective actions. This is because analysis of COD is completed within 5 Hours as against 5 days at 20°C or 3 days at 27°C for BOD (Sawyer & Mccarty, V. Edition). Moreover, if Government wishes to regulate STPs across the county through online monitoring system in future, inclusion of COD in Discharge Standards will prove beneficial for the reason that COD sensors are quite reliable and readily available in Indian market, however the same is not the case with BOD sensors. Thus, from regulatory point of view also, COD is an important parameter and needs to be included in sewage Discharge Standards."

While discussing the need for revised standards for TSS the Committee has observed that:

"The Microbial quality of wastewater could be linked with the TSS concentration. The larger the Suspended solids, the larger shall be the presence of bacteria, protozoa and viruses. High TSS wastewater cannot be easily disinfected, as the suspended particles "hide" these microorganisms and also react with chemical disinfectants."

Further the committee observed:

"A well designed and operated conventional sewage treatment system such as activated sludge process can meet 20 mg/L effluent TSS discharge standards. Many STPs bases on secondary wastewater treatment all over the globe are able to achieve 10-20mg/L. TSS without any tertiary treatment."

Further with regard to the need for revised standard for Nitrogen (Ammonia & Nitrates) and Phosphorus it has been elaborated by Committee that:

"Nitrogen and phosphorus in all forms are major rate limiting elements essential for the growth of algae and other vegetation in water bodies leading to a state called eutrophication. The greenish color water with large vegetation growth is common sight for not only lakes and ponds but also slow moving rivers."

Eutrophication arises from the oversupply of nutrients (N & P), which leads to overgrowth of plants and algae. Degradation of dead algae and plants by microbes consumes dissolved oxygen in the water, thereby creating the state of hypoxie.

Eutrophication leads to many problems related to water quality:

- Large Dissolved oxygen variation leads to fish kills
- Filling the water body with dead algae and other vegetation.
- Decomposition of dead algae and vegetation at the bottom causing oxygen depletion and further release of nutrient.
- Release of algal toxins and odors causing substances make the water unsuitable for human and animal consumption."

The Committee has also observed that:

Due to the absence of dilution and worsening of our rivers and lakes, it is necessary to move towards nutrients (nitrogen and phosphorus) regulations in water bodies.

The Committee while discussing the revised standards for Fecal Coliforms observed:

"As per "Houses and Household Amenities, Latrine Facility, Census of India - 2011, Registrar General and Commissioner, India" available at [http://censusindia.gov.in/2011census/hlo/Data sheet/India/Latrine.Pdf](http://censusindia.gov.in/2011census/hlo/Data%20sheet/India/Latrine.Pdf); Out of 7.9 Crores Urban Households (UHH), nearly 1.7 Crores UHH (i.e. 20 %) lacks adequate sanitation. At the same time more than 5 lakhs villages in the country are now open defecation free (ODF) (<https://sbm.gov.in/sbmdashboard/ODF.aspx>.) Although rural parts are covered through sanitary toilets, effluent from septic tanks from newly built 9.2 crores toilets across the country is unavoidable. This may pose very high health risk owing to the fact that "Sanitation" including collection, conveyance and treatment is either absent or inadequate in such areas. **Reletting FC pose risk to downstream cities/town/villages that rely on drinking water source on same water body in case of rivers. It appears quite reasonable to say that FC Standards be prescribed to 100 MPN/100 ml. considering its impact on human health in general and readiness of Indian wastewater sector to handle the same (Recommended value of FC in CPHEE0 Manual, 2013 is MPS230/100ml.).**

(emphasis added)

Hence, CPHEE, 2013 recommended the following guidelines for treated sewage discharge into surface water which after some travel may join a **drinking water source to be used as source of supply for drinking water as given in following Table 5.20**

Table 5.20 Recommended Guidelines for Treated Sewage if Discharged into Surface Water to be used as source of Drinking Water.

Parameter	MoEF Standards (A)	Recommended Values
BOD, mg/L	30	Less than 10
SS, mg/L	100	Less than 10
TN, mg/L	100	Less than 10
Dissolved P. mg/L	5	Less than 2
Faecal Coliforms, MPN/100 ml.	Not specified	Less than 230

(A) General Standards, Environmental Protection Rule, 1986 & as authorized by PCB

- In order to achieve the above values, the treatment process would need to be designed for nutrient removal in addition to the conventional BOD and SS removal. It has also been reported that if the nutrients were removed to the levels mentioned in Table 3.20, then the amount of chlorine required for disinfection would be less at about 5 mg/l.

Considering aforementioned analysis, the Chairman CPCB directed all State Pollution Control Boards to make it mandatory for local bodies to set up sewerage

systems for treatment and disposal of sewage to meet the prescribed standards i.e., pH 6.5-9, BOD (mg/L): Not more than 10, COD (mg/L): Not more than 50, TSS (mg/L): Not more than 20, NH₄-N (mg/L): Not more than 5, N-total (mg/L) Not more than 10 Fecal Coliforms (MPN/100 ml) Less than 230. The details are provided in Annexure 1."

8. The report further mentions that the stringent standards in terms of Draft Notification dated 24.11.2015 are not only economically viable and technically feasible, the cost will not be significantly high. In this regard, it was observed:

"7.0 ECONOMIC VIABILITY & RESOURCE POSITION

1. For Nitrification (Conversion of ammonia to nitrate), 20-30% larger aeration tanks are required with additional 40-50 % aeration demand. The Total capital and O & M cost of the system increases by 10-20 & 5-10 % respectively.
2. For further removal of nitrate from wastewater, denitrification (conversion of nitrate to Nitrogen gas) is needed by additional anoxic tank in the system. The capital cost further increases by 5-10 %. Nevertheless, denitrification gives 25 % oxygen credit which reduces 25 % aeration requirement.
3. Finally, overall capital and operational cost implications for achieving standards for metropolitan and class-I cities shall be 20-30%.
4. Typical total unit costs for wastewater treatment based on experience gained in Western Europe and the USA is presented in Figure XX (WHO/UNEP 1997), The total unit cost for secondary treatment (BOD < 20-30 mg/L, & TSS < 50-100 mg/L) varies between 1.5-2.0 US\$/m³, while for tertiary treatment (BOD, TSS & TN < 10 mg/L) it is 2.0-2.5 US\$/m³. The additional burden is approximately 25-33 % which matches with Indian experience as well.
5. In recent years, many STPs are constructed based on effluent BOD, TSS & TN < 10 mg/L) and all the well operated and maintained STPs are providing the desired effluent quality. Some of these STPs are monitored by IIT Roorkee in recent years under several research projects and NGT reports. The performance evaluation results for 20 MGD Nilothi STP, 20 MLD Pappan Kalan STP, 15 MLD Delhi Gate STP and 5 MGD Kapashera STP of Delhi submitted to NGT alongwith 3.0 MID STP, Rishikesh, 1 M.D. STP, Delhi, 27 M.D. STP, Haridwar etc., monitored under various research projects is attached as Annexure 3.
6. CPCB has also conducted study on technological achievability of proposed standards. Delhi Jal Board has installed and commissioned 04 STPs on advanced treatment technology along with coliform reduction facilities.
7. In addition, the following STPs all over India are producing the desired quality: 1.5 M.D. STP, Cubbon Park, Bangalore, 2.0 M.D. STP, Pahalgam, 3.5 M.D. STP, Tapovan, Rishikesh, 4.0 M.D. STP, IIT Madras, 12.5 M.D. STP, Tonca, Goa, 15.0 M.D. STP, Gorakhpur, 17.3 M.D. STP, Zirakpur, Punjab, 18 MLD STP, Sarai, Haridwar, 20.0 M.D. STP, Hyderabad, 20.0 MLD Sangvi, Pune, 30 M.D. STP, Hyderabad, 37.5 MLD STP, UP Housing Board, Lucknow, 40.0 MLD Kharadi, Pune, 40.0 M.D. STP, Hubballi, Karnataka, 45 M.D. STP, Mundhwa, Pune, 50 MLD STP Kalamboli, Navi Mumbai, 54 M.D. STP, Noida, 55.0 MLD, Singanpure, Surat, 56 M.D. STP, Indirapuram, Ghaziabad, 68.0 M.D. STP, Dehradun, 100 M.D. STP, Vashi Navi Mumbai, 130 M.D. STP, Nagpur, 137 M.D. STP, Greater Noida, 245 MLD STP Indore, etc.
8. In practical experience with actual tendered cost, the experience has been quite differing. Many tenders based on old and less stringent quality standards have been awarded at much higher per MLD cost as compared to STPs having more stringent standards. Plus on a long term basis, new technologies have lower life cycle costs. Other factors which are encouraging most corporations and contractors

to adopt new technologies are more compact designs, less land requirement, less construction time, better material of construction, less maintenance cost, automation and less dependency on expensive trained manpower to operate plants in remote locations."

9. Accordingly, the Committee further observed that:

- "• The new stringent standards are devised considering the deterioration condition of water bodies and unavailability of adequate dilution water in our water bodies. If not stringent quality standards are not implemented then in the coming future with more population burden on rivers, situation will further deteriorate.
- The greatest benefit of these standards is to achieve all purpose non-portable reuse quality effluent. Each STP is to be treated as a source of water for reuse and recycling, helping in mitigating drought/climate change in the country. It will also reduce exploitation of groundwater reserves and dependency on rainfall which has become quite unpredictable in the past few years. Climate change is a reality that should be addressed and adopted for in the coming future. It will go a long way in reducing agricultural dependency on bore well water.
- If treatment of wastewater is not carried out with intention of reuse and recycle expenditure on conveyance/long distance transport of water/sewage will be much higher. Even as on toady in many cities cost of conveyance of water is much higher than the treatment of sewage to make it fit for most uses including domestic uses. For example the cost of transporting water from Narmada to fulfil water supply needs of Indore city (approximately @ Rs. 20/cum) is much higher than the cost of treating sewage to tertiary level."

In view of above and severity of depletion of aquatic resources vis-a-vis the financial aspects related to conveyance and treatment of water/sewage the committee recommended that the effluent discharge for STPs to be as follows:

"Sl. No.	Industry	Parameters	Standards (Applicable to all mode of disposal)			
			4			
1	2	3	Mega and Metropolitan Cities	Class I Cities	Others	Deep Marine Outfall
	Sewage Treatment Plants (STPs)	pH	5.5-9.0	5.5-9.0	5.5-9.0	5.5-9.0
		Bio-Chemical Oxygen Demand (BOD)	10	20	30	30
		Total Suspended Solids (TSS)	20	30	50	50
		Chemical Oxygen Demand (COD)	50	100	150	150
		Nitrogen-Total	10	15	-	-
		Phosphorus-Total	1.0	1.0	1.0	

		(For Discharge into Ponds, Lakes)				
		Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100 ml)	Desireable-100 Permissible-230	Desireable-230 Permissible-1000	Desireable-1000 Permissible-10,000	Desireable-1000 Permissible-10,000

Note:

- (i) Mega-Metropolitan Cities have population more than 1 crore, Metropolitan Cities-Population more than 10 Lakhs and Class-1 Population more than 1 Lakh.
- (ii) All value in mg/l except for pH and Fecal Coliform.
- (iii) These standards will be applicable for discharge into water bodies as well as for land disposal/applications.
- (iv) These Standards shall apply to all new STPs for which construction is yet to be initiated.
- (v) The existing/under construction STPs shall achieve these standards within 07 years from the date of notification.
- (vi) In case where the marine outfall provides a minimum initial dilution of 150 times at the point of discharge and a minimum dilution of 1500 times at a point 100m away from discharge point, then norms for deep sea marine discharge shall be applied.
- (vii) Reuse/Recycling of treated effluent shall be encouraged.
- (viii) State Pollution Control Boards/Pollution Control Committees may make these norms more stringent taking into account the local conditions.

10. We have heard Learned Counsel for the parties.

11. Learned Counsel for the applicant submits that while the Expert Committee is fully justified in suggesting parameters as per its report for Mega-Metropolitan Cities, there is no justification for different and diluted standards for Class-I cities, Other cities or Deep Marine Outfall and to that extent the report of the Expert Committee fall short of the required scientific logic and database. While recommending the diluted standards for Class-I cities, Other cities or Deep Marine Outfall the Committee has not given any explanation with regard to the existing pollution load in these areas, the available systems in place, the efficacy of the systems in terms of meeting of norms, the population impacted by deteriorating water quality and likely consequences on health of people if these diluted norms are permitted. There is no scientific justification offered for diluting the norms for these areas in which the majority of country's population resides. Also such standards we feel must apply not only to new STPs but also to the existing ones. Further, there is no justification for non-application of such standards for seven years for existing STPs.

12. Learned Counsel for CPCB and interveners are unable to justify dilution of standards for areas other than Mega Metropolitan Cities or for existing STPs.

13. We find that there is no justification for diluted standards for areas other than Mega and Metropolitan Cities. The water quality standards are required to be same for the population of major cities or other cities. No justification has been shown for different standards for persons living in cities other than Mega and Metropolitan Cities.

Major population of this country will be affected by diluted standards and only persons in Mega and Metropolitan Cities will have comparatively better standards without any valid reason or distinction. We may note that filters, UV filters etc. are facilities mainly available in major cities and not in smaller cities or villages where the standards are proposed to be diluted.

14. Accordingly, we accept the report of the Expert Committee with the modification that the standards recommended for Mega and Metropolitan Cities will also apply to rest of the country. We also direct that the standards will apply not only for new STPs but also for existing/under construction STPs without any delay and giving of seven years time stands disapproved.

MoEF & CC may issue an appropriate Notification in the matter within one month from today.

The Application is disposed of.

† Principal Bench at New Delhi

† (2017) 5 SCC 326

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⁹⁹The Haryana Development and Regulation of Urban Area Rules, 1976
Dated 7th March, 1976

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No. GSR 107/HA-8/75/S.24/76:— In exercise of the powers conferred by Section 24 of the Haryana Development and Regulation of Urban Areas Act, 1975 and all other powers enabling him in this behalf and with reference to Haryana Government, Town and Country Planning Department notification No GSR-17/HA. 8/75/S-24/76 dated the 6th February, 1976 the Governor of Haryana hereby makes the following rules, namely:-

RULES

PART I

1. **Short title.**— These rules may be called the Haryana Development and Regulation of Urban Areas rules, 1976.

2. **Definitions.**— In these rules unless the context otherwise requires:—

- (a) “Act” means the Haryana Development and Regulation of Urban Areas Act, 1975;
- (b) “amenity” includes roads, water supply, street lighting, drainage, sewerage, public parks, schools, ¹⁰⁰[play grounds], hospitals, community centers and other community buildings, horticulture, land escaping and any other public utility service;
- (c) “Compact block” means any block of vacant land in an urban area whether owned by one or more persons and whether or not divided by a private road, street, lane footway, passage or drain, natural or artificial;
- ¹⁰¹[(cc) “development plan” means the plan prepared under the provisions of the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Rules, 1965;]
- (d) “Form” means a form appended to these rules;
- (e) “layout plan” means a plan of the colony depicting the division or proposed division of land into plots, roads, open spaces, etc, and other details as may be necessary;
- (f) “section” means a section of the Act ¹⁰²{;}
- ¹⁰³[(g) “Transit Oriented Development” means any development, macro or micro that is focused around/along a transit node/ corridor and facilitates complete ease of access to the transit facility, thereby inducing people to prefer to walk and use public transportation over personal modes of transport.]

PART II

3. **Application for licence** [sections 3 and 24].— (1) Any owner of land desirous of setting up a colony shall make an application in writing to the Director in form LC-I and shall furnish therewith:—

- ¹⁰⁴[(a) a demand draft for licence fee at the rates (given in the Schedule to these rules) for the plotted colony, group housing colony and commercial/office complexes in residential sectors and for industrial colony;]

⁹⁹ Published in Haryana Govt. Gaz. (L.S.) Part III at page 671 dated 11.5.1976

¹⁰⁰ Inserted by notification dated 24.12.1982 Hr. Govt. Gaz. Pt. I dated 18.1.1983 page 135

¹⁰¹ Inserted by notification dated 29.1.2007 Hr. Govt. Gaz. (extra.) page 269

¹⁰² Sign (.) substituted by notification dated 31.10.2016 at page 5923

¹⁰³ Inserted by notification dated 31.10.2016 at page 5923

¹⁰⁴ Substituted by Hr. Govt. Gaz. (Extra.) dated 25.1.2001

- (b) income tax clearance certificate;
- (c) particulars of experience as colonizer showing number and details of colonies already established or being established;
- (d) particulars about financial position ¹⁰⁵ [so as to determine the capacity to develop the colony for which he is applying]; and
- (e) the following plans and documents in triplicate ;—
 - (i) copy or copies of all title deeds and other documents showing the interest of the applicant in the land under the colony, along with a list of such deeds and documents;
 - (ii) a copy of the Shajra Plan showing the location of the colony along with the names of revenue estate, Khasra number and area of each field;
 - (iii) a guide map on a scale of not less than 10 centimetre to 1 Kilometre showing the location of the colony in relation to surrounding geographical features to enable the identification of the land;
 - (iv) a survey plan of the land under the proposed colony on a scale of 1 centimetre to 10 metres showing the spot levels at a distance of 30 metres and where necessary, contour plans. The survey will also show the boundaries, and dimensions of the said land, the location of streets, buildings, and premises within a distance of at least 30 metres of the said land and existing means of access to it from existing roads;
 - (v) layout plan of the colony on a scale of 1 centimetre to 10 metres showing the existing and proposed means of access to the colony the width of streets, sizes and types of plots, sites reserved for open spaces, community buildings and schools with area under each and proposed building lines on the front and sides of plots;
 - (vi) an explanatory note explaining the salient feature of the colony, in particular the sources of wholesome water supply arrangement and site for disposal and treatment of storm and sullage water;
 - (vii) plans showing the cross-sections of the proposed roads indicating in particular the width of the proposed carriage ways cycle tracks and footpaths, green verges, position of electric poles and of any other works connected with such roads;
 - (viii) plans as required under sub-clause (vii) indicating, in addition the position of sewers, storm water channels, water supply and any other public health services;
 - (ix) detailed specifications and designs of road works shown under sub-clause (vii) and estimated costs thereof;
 - (x) detailed specifications and designs of sewerage, storm, water and water supply schemes with estimated costs of each;
 - (xi) detailed specification and designs for disposal and treatment of storm and sullage water and estimated costs of works;
 - (xii) detailed specification and designs for electric supply including street lighting.

(2) The triplicate plans mentioned in clause (e) of sub-rule (1) shall be clear and legible A0 prints with one set mounted on cloth.

(3) If the applicant wants to be exempted from providing any one or more of the amenities in a colony he shall furnish detailed explanatory note in triplicate along with application if necessary, indicating the reasons as to why the said amenity or amenities need not or cannot be provided.

¹⁰⁵ Inserted by notification (draft) dated 24.12.1982 Hr. Govt. Gaz. Pt. I dated 18.1.1983 page 135

4. Percentage of area under roads, open space etc. in layout plans [Sections 3(3) 4 and 24]—(1) In the layout plan of a colony, other than an industrial colony¹⁰⁶[or low-density-eco friendly colony], the land reserved for roads, open spaces, schools, public and community buildings and other common uses shall not be less than forty five percent of the gross area of the land under the colony:

Provided that the Director may reduce¹⁰⁷ [after recording reasons therefore] this percentage to a figure not below thirty-five where in his opinion the planning requirements and the size of the colony so justify.

(2) In the layout plan of an industrial colony, the land reserved for the purposes specified in sub-rule (1) shall not be less than thirty-five percent of the gross area of the land under the colony:

¹⁰⁸[xxx]

¹⁰⁹[(3)In the layout plan of a low-density eco-friendly colony, the land reserved for common uses viz., roads, open spaces, solar farms, bio-gas plant, compost plant and other common uses shall not be less than 20% of the gross area of the land under the colony:

Provided the open space shall not be less than five percent of gross area and shall not be used for any other common purpose such as for solar farms, bio-gas plant or compost plant.]

5. Development works to be provided in colony [Section 3(3)].— The designs and specifications of the development works to be provided in a colony shall include:—

- (a) metalling of roads and paving of footpaths;
- (b) turfing and plantation¹¹⁰[of] trees⁵[in] open spaces;
- (c) street lighting;
- (d) adequate and wholesome water supply;
- (e) sewers and drains both for storm and sullage water and necessary provision for their treatment and disposal; and
- (f) any other works that the Director may think necessary in the interest of proper development of the colony¹¹¹[:]

¹¹²[Provided that in case of a low-density eco-friendly colony, installation and development of solar farm, compost plant, sewerage treatment plant and bio-gas plant as per specified norms and specifications at sites approved in the layout plan shall also constitute part of development works.]

6. Preparation of layout-plans on payment of fees [section 4]:— An owner of land intending to make an application under rule 3 may request that any or all the plans and documents referred to in sub-clauses (v) to (xi) of clause (e) of sub-rule (1) of rule 3 may be got prepared for him by the Director¹¹³[on payment at rate of¹¹⁴{five rupees per square metre.}]

¹⁰⁶ Inserted by Hr. Govt. Gaz. Notification No. PF/70/ 20541 dated 29.8.2014

¹⁰⁷ Inserted by Hr. Govt. Gaz. Notification (draft) dated 24.12.1982 published on 18.1.1983

¹⁰⁸ Proviso omitted by Haryana Govt. Gaz. Notification No. 5DP-94/13852 dated 16.12.1994 published on 21.2.1995

¹⁰⁹ Inserted by Hr. Govt. Gaz. Notification No. PF/70/ 20541 dated 29.8.2014

¹¹⁰ Substituted by Hr. Govt. Gaz. Notification (draft) No. 5DP-94/13852 dated 16.12.1994 published on 21.2.1995

¹¹¹ Substituted by Hr. Govt. Gaz. Notification No. PF/70/ 20541 dated 29.8.2014

¹¹² Added by Hr. Govt. Gaz. Final Notification No. PF/70/ 20541 dated 29.8.2014

¹¹³ Substituted by Hr. Govt. Gaz. Notification dated 24.12.1982 published on 18.1.1983

¹¹⁴ Substituted by Hr. Govt. Gaz. (Extra.) Notification dated 14.3.1995

7. **Return of application** [Section 3(1)].— No application under rule 3 shall be considered to be valid unless it is made in the prescribed form and is accompanied by the requisite documents and plans required to be furnished along with the application. In case of failure of such compliance, the application together with other documents, if any, received therewith will be returned to the applicant intimating him the grounds for returning the application, for re-submission after compliance with the rules;

8. **Enquiry by Director** [Section 3(2)].— (1) On receipt of application in the prescribed form and complete in all respects, the Director shall enquire into the following matters and such other matters as he may consider necessary;

- (a) title to land;
- (b) extent and situation of the land;
- (c) capacity to develop the colony;
- (d) layout plan of the colony;
- (e) plan regarding the development works to be executed in the colony;
- (f) conformity with the development scheme of the land in question and the neighbouring areas; and

¹¹⁵[(g) conformity with the development plan.]

¹¹⁶[(2) Before making enquiries under sub-rule (1), the Director shall, by an order in writing, require the applicant ¹¹⁷{except industrial colonies of Haryana Urban Development Authority and Haryana State Industrial Development Corporation} to furnish, within a period of thirty days from the date of service, of such order, a scrutiny fee at the rate of ¹¹⁸[twenty rupees per square meter, calculated for the gross area of the land, under low-density eco-friendly colony] ¹¹⁹{ten rupees per square metre}, calculated for the gross area of the land under low-density eco-friendly, ¹²⁰{ten rupees per square metre}, calculated for the gross area of the land under the plotted colony, and ³{ten rupees per square metre} calculated on the covered area of all the floors in a group housing colony, in the form of a demand draft in favor of the Director, Town and Country Planning, Haryana and drawn on any scheduled bank ¹²¹{:}]

¹²²[Provided that the scrutiny fee for the projects under Transit Oriented Development shall be charged on pro-rata basis for increased FAR from 1.5/1.75 to 2.5/3.5:

Provided further that the scrutiny fee under the New Integrated Licensing Policy, 2016 shall be applicable on per square metre basis for the permissible covered area.]

(3) If the applicant fails to furnish the requisite fee as provided in sub-rule (2) above, the Director shall reject the application.

9. **Rejection of application** [Section 3].— The Director may after making inquiry as mentioned in sub-rule(1) of rule 8 and after giving reasonable opportunity of being heard to the applicant by an order in writing reject the application to grant licence in ¹²³[form LC II], if—

- (a) it does not conform to the inquirements of rule 3,4, and 5 and 8;
- (b) the plants and designs of the development works submitted with the application are not technically sound and workable; or

¹¹⁵ Added by Haryana Govt. Gaz. (Extra.) dated 29.1.2007

¹¹⁶ Substituted by Haryana Govt. Gaz. (Extra.) dated 14.3.1995

¹¹⁷ Inserted by Haryana Govt. Gaz. (Extra.) dated 25.1.2001

¹¹⁸ Inserted by Hr. Govt. Gaz. Final Notification No. PF/70/ 20541 dated 29.8.2014

¹¹⁹ Substituted by Haryana Govt. Gaz. (Extra.) dated 4.12.1996

¹²⁰ Substituted by Haryana Govt. Gaz. (Extra.) dated 4.12.1996

¹²¹ Sign (.) substituted by notification dated 31.10.2016 at 5923

¹²² Inserted by Hr. Govt. Gaz. Notification No. PF-69/2016/23910 dated 31.10.2016 at page 5923

¹²³ Substituted by Haryana Govt. Gaz. Notification dated 24.12.1982 published on 18.1.1983

- (c) the estimated expenditure on water-supply mains or extramural and outfall sewers is not commensurate with the size of the colony.

10. Applicant to be called upon to fulfill certain conditions for grant of licence [Section 3 (3)].—(1) If after scrutiny for the plans and other necessary inquiries which the Director may deem fit, he is satisfied that the application is not for the grant of licence, he shall before granting licence, call upon the applicant to fulfill conditions laid down in rule 11 within a period of thirty days from the date of the service of notice in form LC-III:

Provided that on an application within the aforesaid period, for the extension of time limit, the Director, if satisfied of the reasons given therein extend such time up to thirty days:

¹²⁴[Provided further that on the request of the applicant, for the extension of time limit for submission of Bank guarantees under clause (a) of sub-rule (1) of rule 11, the Director, if satisfied that the reasons for delay in submission of the bank guarantee are beyond the control of the applicant, extend such time upto further ninety days period.]

- (2) If the applicant fails to fulfill the conditions under sub-rule (1) within the specified or extended period, the grant of licence shall be refused.

11. Conditions required to be fulfilled by applicant [Section 3(3)]—(1) the applicant shall:—

- ¹²⁵(a) furnish to the Director either a bank guarantee equal to twenty-five percent of the estimated cost of the development works or mortgage a part of the licenced land, as determined by the Director and enter into an agreement in form LC-IV for carrying out and completion of development works in accordance with the licence finally granted:

Provided that in case of affordable plotted residential colony under Deen Dayal Jan Awas Yojana, the coloniser shall have option to deposit the cost of internal development works with the concerned municipal authority as per mutually agreed rates or in the alternative, shall have option to mortgage fifteen percent of the total area under all residential plots, in favour of the Director, in lieu of depositing bank guarantee equal to twenty-five percent of the estimated cost of development works.]

- (b) undertake to deposit thirty percent of the amount to be realized by him from the plot-holders, from time to time, within ten days of its realization in a separate account to be maintained in a scheduled bank and this amount shall only be utilized towards meeting the cost of internal development works in the colony;
- (c) undertake to pay proportionate development charges if the main lines of roads, drainage, sewerage, water supply and electricity are to be laid out and constructed by the Government or any other local authority. The proportion in which and the time within which such payment is to be made shall be determined by the Director;
- (d) undertake responsibility for the maintenance and upkeep of all roads, open spaces, public parks and public health services for a period of five years from the date of issue of the completion certificate under rule 16 unless earlier relieved of this responsibility and there upon to transfer all such roads, open spaces, public parks and public health services free of cost to the Government or the local authority, as the case may be;

¹²⁴ Inserted by Haryana Govt. Gaz. Notification No. PF-69/33102 dated 12.3.2013 at page 1362

¹²⁵ Substituted by Haryana Govt. Gaz. Noti. No. PF-69/2016/23910 dated 31-10-2016 at page 5923

¹²⁶[(e) undertake to construct at his own cost, or get constructed by any other institution or individual at its cost, schools, hospitals, community centers and other community buildings on the land set apart for this purpose, within a period of four years from the date of grant of licence extendable by the Director for another period of two years, for reasons to be recorded in writing, failing which the land shall vest with the Government after such specified period, free of cost, in which case the Government shall be at liberty to transfer such land to any person or institution including a local authority, for the said purposes, on such terms and conditions, as it may deem fit;

Provided that a show cause notice and opportunity for hearing shall be given before vesting the land in the Government;]

(f) undertake to permit the Director or any other officer authorized by him to inspect the execution of the layout and the development works in the colony and to carry out all directions issued by him for ensuring due compliance of the execution of the layout and development works in accordance with the licence granted.

¹²⁷[(g) pay such development charges including the cost of development of State/ National Highways, Transport, Irrigation and Power facilities as determined by Director (given in the ¹²⁸{Schedule-A} to these rules); and

(h) execute bilateral agreement in Form LC-IV-A for group housing colony, in Form LC-IV-B for plotted colony, in Form LC-IV-C for industrial colony and in Form LC-IV-D for commercial colony.]

(2) If the Director, having regard to the amenities which exist or are proposed to be provided in the locality, decides that it is not necessary or possible to provide such amenity or amenities, the applicant will be informed thereof and clauses (c), (d) and (e) of sub-rule (1) shall be deemed to have been modified to that extent.

¹²⁹[(3) In case of an application for grant of licence for low-density eco-friendly colony, the applicant shall additionally undertake to-

- (a) install solar farms aiming for meeting energy requirements of the colony through solar energy, in accordance with the technical parameters specified by the Director, on at least five percent of the area of the colony that shall be in addition to the five percent area reserved for open spaces;
- (b) provide integrated facility for storage, purification, distribution and recycling of storm-water aiming for no external source of water supply, minimum ground water extraction and zero run-off. Independent distribution system for separately fulfilling the farming, flushing and domestic water requirements shall also be provided;
- (c) install a bio-gas plant aimed at fulfilling requirements for cooking gas and a compost plant for utilizing and recycling of all bio-degradable waste, in accordance with the technical parameters specified by the Director; and,
- (d) restrict the residential density of the colony to a maximum of twenty five persons per acre.]

¹²⁶ Substituted by Notification No. P.F.-16 Vil-V/23482 Har. Govt. Gaz. (Extra) dated 21.11.2012

¹²⁷ Added by Haryana Govt. Gaz. (Extra) dated 29.1.2007 at page 269

¹²⁸ Substituted by Haryana govt. Gaz. (Extra) dated 28.1.2008 at page 362

¹²⁹ Inserted by Hr. Govt. Gaz. Final Notification No. PF/70/ 20541 dated 29.8.2014

12. Grant of licence [Section 3 (3) and (4)].— (1) After the applicant has fulfilled all the conditions laid down in rule II to the satisfaction of the Director, the Director shall grant the licence in form LC-V.

(2) The licence granted under sub-rule 1) shall be valid for a period of two years from the date of its grant during which period all development works in the colony shall be completed and certificate of completion obtained from the Director as provided in rule 16.

¹³⁰[**12A. Grant of Licence for Transferable Development Rights (TDR) Certificate.**—

(1) Any landowner having land within the residential sector or within the alignment of sector road or within the sites earmarked for external development works may obtain TDR Certificate subject to payment of scrutiny fee as prescribed under sub-rule (2) of rule 8 and licence fee at the rates given in Schedule. Only scrutiny fee and licence fee as prescribed shall be leviable at the time of application for grant of TDR Certificate. The conversion charges, infrastructure development charges and external development charges shall be payable at the time of grant of permission for transfer of such TDR.

Explanation.—The sector roads means the roads designated in the development plan i.e. 30 meters, 45 meters, 60 meters, 75 meters, 90 meters or of any other width designated in the development plan.

(2) The minimum area for considering application for grant of licence for TDR Certificate shall be one acre.

(3) Licences shall be granted for the lands falling under the alignment of sector roads designated in the development plans i.e. 30 meter, 45 meter, 60 meter, 75 meter, 90 meter and of any other width designated in development plans and for sites designated for external development works identified in development plans/sectoral plans:

Provided that the Director may refuse such permission to grant licence for availing TDR certificate if he feels that the size, shape and location of the land do not justify its proper utilization.

(4) Such licensee shall be eligible for FAR as determined by the Government from time to time.

(5) The TDR Certificate shall have development rights in the form of FAR and shall be transferable by the owner to other developer/colonizer in the same development plan area wherein the land of the owner is situated against which licence for TDR Certificate has been obtained.

(6) The TDR certificate may be utilized in any residential sector on such terms and conditions and on such principle as may be determined by the Government from time to time.

(7) The validity of TDR Certificate shall be as determined by the Government.

(8) The land for which licence for TDR Certificate has been granted, shall be transferred by the owner free of cost to the Government within 60 days of grant of Licence for TDR Certificate or before transfer of such TDR to an existing colony, whichever is earlier.

(9) The Director may decide to enter into exchange of land with a colonizer at the time of grant of licence for the lands which are already available with him on account of grant of licence for TDR.]

13. Application for renewal of license [Section 3(4)].— In case a colonizer fails to complete the development works within the period specified in sub-rule (2) the rule 12 for the reasons beyond his control, he may apply to the Director for the renewal of licence in form LC VI at least thirty days before the expiry of the licence and the said application shall be accompanied by :-

¹³⁰ Inserted by Hr. Govt. Gaz. Notification No. PF-69/2016/23910 dated 31.10.2016 at page 5923

¹³¹ {(i) A demand draft drawn on a scheduled bank in favour of the Director against the licence renewal fee, for a sum calculated at the rate prescribed as follows:-

- (a) Licence where completion : ¹³²[10% of the licence fee prescribed in rule 3 as certificate for part of the licenced area has not been issued under rule 16 prevailing on the date of application for renewal;
- (b) Licence where completion : 2.5% of the fee prescribed in rule 3 as per the certificate for part of the licenced area has been issued under rule 16 prevailing rates at the time of grant of part completion certificate, shall be levied on area for which the part completion certificate is granted, whereas for remaining area the prescribed fee as mentioned sub-clause (a) shall be levied.}]

(ii) ¹³³[XXXX];

(iii) an explanatory note indicating the details of development works which have been completed or are in progress or are yet to be undertaken;

(iv) reasons for non-completion of development works as required in terms of the licence granted to him; and

(v) ¹³⁴[the licence for verification]. ¹³⁵{:}

¹³⁶[Provided that in case of licence granted for development of affordable group housing colony, the licence shall not be renewed beyond period of 4 years from the date of commencement of the project which shall be date of approval of building plans or grant of environmental clearance, whichever is later:

Provided further that in case of licence granted for development of affordable plotted residential colony under Deen Dayal Jan Awas Yojana-Affordable Plotted Housing Policy, 2016, integrated colony under new integrated licencing policy, the development works shall necessarily be completed within a period of 7 years (5 years initial validity + 2 years first renewal of licence) from the date of grant of licence and in case the further extension is sought, then the same shall be considered subject to the satisfaction of the Director and on payment of a renewal fee equal to 100 percent of the applicable licence fee.]

14. Renewal of licence [Section 3(4)].— (1) On receipt of an application under rule 13, the Director shall if satisfied after making such enquiries as he may consider necessary, that the delay in execution of development works was for reasons beyond the control of the colonizer, renew the licence for a period of one year.

(2) In case the Director is not so satisfied, he shall reject the application and in that case an intimation in this regard will be sent to the colonizer in form LC-VII:

Provided that before rejecting the application, the Director shall give the colonizer an opportunity of being heard.

15. Execution of works [Section 24]— The colonizer shall ¹³⁷[start] the laying out of the colony and development works within a period of three months of the grant of licence under rule 12 and shall complete the same before the expiry of the period of licence.

¹³¹ Substituted by Har. Govt. Gaz. Notification No. 5DP-2000/9293 dated 17.6.2000

¹³² Substituted by Har. Govt. Gaz. Final Notification No. 5479 dated 9.2.2018

¹³³ Clause (ii) omitted by Har. Govt. Gaz. Final Notification No. 5479 dated 9.2.2018

¹³⁴ In Clause (v), for the words “the licence”, the words “the licence for verification” shall be substituted by Har. Govt. Gaz. Final Notification No. 5479 dated 9.2.2018

¹³⁵ Sign {:} substituted by Hr. Govt. Gaz. Noti. No. PF-69/2016/23910 dated 31.10.2016 at page 5924

¹³⁶ Proviso inserted by Hr. Govt. Gaz. Noti. No. PF-69/2016/23910 dated 31.10.2016 at page 5924

¹³⁷ Substituted by Haryana Govt. Gaz. Noti. No. 5DP-94/13852 dated 16.12.1994 published on 21.2.1995

16. ¹³⁸[*Completion certificate/Part Completion Certificate* [Section 24].—¹³⁹[(1) After the colony has been laid out according to approved layout plans and development works have been executed according to the approved designs and specifications, the coloniser shall make an application to the Director in Form LC-VIII alongwith a demand draft on account of Infrastructure Augmentation Charges as per the rates prescribed in the Schedule-B of these rules if not paid earlier in accordance with the provision of Section 3(7) of the Act.]

(2) After such ¹⁴⁰[scrutiny], as may be necessary, the Director may issue a ²[completion certificate/part completion certificate] in form LC-IX or refuse to issue such certificate stating the reasons for such refusal:

Provided that the colonizer shall be afforded an opportunity of being heard before such refusal.

¹⁴¹[16A. *Exemption from payment of Infrastructure Augmentation charges.*—(1) Any coloniser seeking exemption from the payment of such Infrastructure Augmentation Charges, shall submit a certificate regarding having restricted its profit-margin to fifteen percent from the licence project, in accordance with such condition imposed in the bilateral agreement at the time of grant of licence, alongwith all necessary documents e.g., audited book of accounts for the project, a certificate to this effect from a Chartered Accountant, etc. to the satisfaction of the Director.

(2) The Director shall consider all such requests based on their individual merits and shall decide to conduct an independent audit of books of accounts by any independent agency of its choice. After satisfying itself about the merits of the case, the Director shall decide as to the grant of such exemption from the payment of Infrastructure Augmentation Charges or refuse to issue such exemption, by means of a speaking order, after affording the applicant an opportunity of being heard.]

¹⁴²[17. *Transfer of licence* [Section 24].— [(1) The colonizer may transfer the licence granted to him under rule 12 to any other person with the approval of the Director by making an application to the Director along with administrative charges at the rate of ten percent of the fee prescribed under rule 3 for issuance of such licence, as applicable at the time of making an application for transfer of licence:

Provided that in case part of licenced area is proposed to be transferred, the administrative charges shall be levied on only such part of licenced area, which is proposed to be transferred.

(2) The Director, after receipt of such request for transfer of licence shall examine the matter on merits and may grant in-principle approval for transfer of licence or reject the application.

(3) After in-principle approval by the Director under sub-rule (2) above, the proposed transferee of licence shall submit the documents and fulfill all the terms and conditions laid down in the approval letter within ninety days from the issuance of such approval, which shall be considered by the Director, and if satisfied, may grant final permission for transfer of licence. The Director may also extend the time limit of ninety days for a further period of thirty days, if he is satisfied with the reasons given by the proposed transferee for delay in fulfillment of conditions within the prescribed time limit of ninety days. After expiry of this period of ninety

¹³⁸ Substituted by Haryana Govt. Gaz. Notification No. 5DP-2000/9293 dated 17.6.2000

¹³⁹ Substituted by Haryana Govt. Gaz. Notification dated 30.9.2011 at page 3121

¹⁴⁰ Substituted by Haryana Govt. Gaz. Notification dated 24.12.1982 published on 18.1.1983

¹⁴¹ Inserted by Haryana Govt. Gaz. Notification dated 30.9.2011 at page 3121

¹⁴² Substituted by Haryana Govt. Gaz. Notification No. PF-51/54050 dated 11.10.2013



महाराष्ट्र MAHARASHTRA

अ.क्र. १३६६० दि. १३/०७/१२ रु. १०० अ.स.ब.नं.दि. १००
 नाव डायरेक्टर निरी नगपुर

NAGPUR TREASURY
 FM 006242
 10 JUL 2012
 ATD/Stamp EC/Sp. Cash.

LICENSING AGREEMENT

THE AGREEMENT

THIS AGREEMENT made and entered into on this 24th day of July, Two Thousand and Twelve.

Between

Council of Scientific and Industrial Research, a Society registered under the Societies Registration Act (XXI of 1860), having its registered office at Anusandhan Bhavan, 2, Rafi Marg, New Delhi-110001 (hereinafter called CSIR which expression shall where the context so admits include its successors and permitted assigns) of the one part,

AND

M/s Petrichor Emerging Technologies India Pvt. Ltd. a company registered in India under Companies Act, 1956 (No.1 of 1956) with corporate Identity number U74999AP2012PTC080154 2012-2013 and having its registered office at 201, Chakra Residency, Sadat Manzil, Green lands, Hyderabad - 500 016 (hereinafter called the PETRICHOR TECHNOLOGIES which expression shall where the context so admits include its successors and permitted assigns) of the other part.

[Handwritten signature]

[Handwritten signature]

2 PREAMBLE

- 2.1 WHEREAS CSIR at its NATIONAL ENVIRONMENTAL ENGINEERING RESEARCH INSTITUTE, Nehru Marg, Nagpur 440 020 (hereinafter referred to as CSIR/NEERI) has developed and is in full possession of and has full intellectual property rights relating to a process for "Phytorid" Wastewater Treatment of NEERI (hereinafter called the KNOWHOW), the salient features of which are mentioned in Annexure I.
- 2.2 WHEREAS CSIR/NEERI at the request of PETRICHOR TECHNOLOGIES has agreed to grant non-exclusive license to PETRICHOR TECHNOLOGIES for utilizing the KNOWHOW on terms and conditions hereinafter contained.

Now this deed witnesseth as follows:

3 SCOPE OF AGREEMENT

This Agreement is the sole repository of the details, modalities and the terms and conditions for the grant of license on non-exclusive basis by CSIR/NEERI to PETRICHOR TECHNOLOGIES for utilizing the said KNOWHOW, the rights and obligations of either party thereto and the financial arrangements between the parties.

4 GRANT OF LICENCE

- 4.1 In consideration of the payment as provided for in Clause 5.1 and performance by PETRICHOR TECHNOLOGIES of the covenants herein contained, CSIR/NEERI hereby grants to PETRICHOR TECHNOLOGIES the license to be effective from the date of receipt of license fees as mentioned in clause 5.1 to utilize the KNOWHOW.
- 4.2 The licence hereby granted to PETRICHOR TECHNOLOGIES by CSIR is for utilization of KNOWHOW in India shall be on non-exclusive basis, and CSIR reserves the right to grant similar licenses at its discretion obligation to PETRICHOR TECHNOLOGIES.
- 4.3 The licence shall come into force from the date of receipt of the onetime lumpsum fee as per clause 5.1 of this Agreement, (hereinafter called the EFFECTIVE DATE) and shall remain valid for a period of 5 years thereafter.
- 4.4 PETRICHOR TECHNOLOGIES shall display the logos of CSIR and NEERI (as attached in Annexure III) only on the technology by display at plants constructed at various sites.

5 FINANCIAL ARRANGEMENTS**License Fee**

- 5.1 In consideration of the licence hereby granted and the transfer of KNOWHOW by CSIR/NEERI to PETRICHOR TECHNOLOGIES, PETRICHOR TECHNOLOGIES shall pay to NEERI cost of technology Rs. 1,25,000 (Rupees One Lakh Twenty Five Thousand) as here under:
- One time lumpsum fee Rs. 75,000/- at the time of signing this agreement.
 - Royalty of Rs. 50,000/- over the period of 5 years in five annual installments at Rs. 10,000/- every year.
 - Service tax as per prevailing rates on each payment shall be charged.

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Royalty:

- 5.2 PETRICHOR TECHNOLOGIES shall pay NEERI royalty (item no. 5.1b) of Rs. 50,000/- over the period of 5 years i.e. Rs. 10,000 as annual royalty in 5 annual installments. The terms and conditions governing the payment of royalty shall be as in Annexure II.

6 RESPONSIBILITIES OF CSIR/NEERI**6.1 Transfer of Knowhow**

NEERI shall complete the transfer of KNOWHOW as per Annexure-I within three months of signing of this Agreement or receipt of the first installment of payment as per Clause 5.1 (a) whichever is later.

6.2 Process Demonstration and Submission of Process Manual

NEERI shall at the written request of PETRICHOR TECHNOLOGIES demonstrate the process of "Phytoid" Wastewater Treatment within fifteen days of receipt of the said request and the demonstration shall be in accordance with the provisions of "Demonstration: Terms and Conditions" mentioned in Annexure-I.

- 6.3 The transfer of KNOWHOW shall be deemed as completed on the demonstration if so requested and/or submission of the process manual/final report and duly signing the successful demonstration certificate.

Assistance in Implementation

- 6.4 If PETRICHOR TECHNOLOGIES desires to seek the other services of NEERI during the implementation of this KNOWHOW at their site(s), the same shall be done on entering into a separate Agreement between PETRICHOR TECHNOLOGIES and NEERI for that purpose.

7 RESPONSIBILITIES OF PETRICHOR TECHNOLOGIES

- 7.1 PETRICHOR TECHNOLOGIES shall employ its best endeavor to work the KNOWHOW on commercial scale.
- 7.2 Fulfillment of all procedural, legal, operational requirements for the commercial implementation of the KNOWHOW shall be the responsibility of PETRICHOR TECHNOLOGIES.
- 7.3 PETRICHOR TECHNOLOGIES acknowledges the absolute ownership of KNOWHOW by CSIR and shall not dispute the legality, validity or enforceability of the licence granted.
- 7.4 PETRICHOR TECHNOLOGIES shall not, at any time, assign, mortgage, charge, grant sub-licenses or otherwise deal with possession or control of the licence hereby granted.
- 7.5 PETRICHOR TECHNOLOGIES shall not file or cause to be filed any application for seeking intellectual property rights in its own name or in the name of other person(s) on any matter relating to the information disclosed to it by CSIR/NEERI under this Agreement, save with the written prior approval of CSIR/NEERI.

7.6 PETRICHOR TECHNOLOGIES shall not oppose or direct or cause any persons to oppose any application seeking intellectual property rights relating to KNOWHOW filed by CSIR/NEERI.

7.7 PETRICHOR TECHNOLOGIES shall treat as strictly confidential all information/knowledge obtained from CSIR/NEERI, in connection with or relating to the licence hereby granted and shall not disclose this information/knowledge to any third party.

8 GENERAL PROVISIONS

8.1 This Agreement shall neither be construed by PETRICHOR TECHNOLOGIES as a warranty by CSIR/NEERI of the feasibility of the KNOWHOW on commercial scale nor for the salability of the products made therein. PETRICHOR TECHNOLOGIES shall be solely responsible for ensuring the economic viability of the project based on the KNOWHOW and the marketability of the products manufactured therein.

8.2 This Agreement shall be the sole repository of the terms and conditions agreed to herein by and between CSIR/NEERI and PETRICHOR TECHNOLOGIES and no amendment thereof shall take effect and be binding on either of them except as provided for in clause 14 hereunder.

8.3 In case PETRICHOR TECHNOLOGIES proposes to avail any loan from financial institutions/government agencies it shall inform CSIR/NEERI of its intention to do so. In such a case CSIR/NEERI shall be free to discuss and comment on the loan proposal with such lending agencies and give their independent views with no obligations to PETRICHOR TECHNOLOGIES.

8.4 Notwithstanding anything in this Agreement any liability, claim or damages arising out of this Agreement attributable to CSIR shall under no circumstances exceed the amount received by CSIR/NEERI from PETRICHOR TECHNOLOGIES under this Agreement.

9 FORCE MAJEURE

Neither party shall be held responsible for non-fulfillment of their respective obligations under this Agreement due to the exigency of one or more of the force majeure events such as but not limited to acts of God, War, Flood, Earthquakes, Strikes, Lockouts, Epidemics, Riots, Civil Commotions etc., provided on the occurrence and cessation of any such event the party affected thereby shall give a notice in writing to the other party within one month of such occurrence or cessation. If the force majeure conditions continue beyond one month, the parties shall within one month of expiry of the period mentioned hereinbefore jointly decide about the future course of action.

10 INDEMNITY

CSIR/NEERI hereby agrees to authorize and to empower PETRICHOR TECHNOLOGIES to institute and prosecute such suits or proceedings as the PETRICHOR TECHNOLOGIES may deem expedient, to protect the rights hereby conferred and for the recoveries of damages and penalties for the infringement of such rights and to secure to PETRICHOR TECHNOLOGIES full benefits of this licence and

for any such purpose to use the name of CSIR/NEERI. PETRICHOR TECHNOLOGIES in its turn shall indemnify CSIR/NEERI against damages, costs and expenses occasioned by such proceedings, and the CSIR/NEERI shall in any such proceedings, at the expense of PETRICHOR TECHNOLOGIES afford to PETRICHOR TECHNOLOGIES all proper and or reasonable assistance in proving and defending its title to the grant of the rights hereby conferred.

11 TERMINATION OF AGREEMENT

- 11.1 This Agreement may be terminated by either of the parties forthwith if the other party commits breach of any of the terms thereof and fails to rectify such breach within sixty days of the notice in this behalf having been served on it by the other party.
- 11.2 In addition to the reasons for termination as set forth above, this Agreement may be terminated forthwith if either of the parties voluntarily or involuntarily enters into bankruptcy proceedings or if applications invoking such proceedings have been filed or without any intimation to the other party, enters into any composition, amalgamation or similar re-organization

12 SETTLEMENTS

Upon termination of the Agreement:

- 12.1 All rights granted to and the obligations undertaken by the parties hereto shall cease to exist forthwith except the obligations of PETRICHOR TECHNOLOGIES under Clause 7.3 to Clause 7.7 and such other clauses, which survive the termination.
- 12.2 PETRICHOR TECHNOLOGIES will not utilize the KNOWHOW either by itself or by any of its associates, subsidiary and PETRICHOR TECHNOLOGIES shall immediately deposit with the CSIR/NEERI the original and all copies of process manual and other documents/data related to this licence received from NEERI within one month of termination of the Agreement.

13 NOTICES

All notices and other communications required to be served on PETRICHOR TECHNOLOGIES under the terms of this Agreement, shall be considered to be duly served if the same shall have been delivered to, left with emailed or posted by registered mail to the party at its last known address of business. Similarly, any notice to be given to the CSIR shall be considered as duly served if the same shall have been delivered to, left or posted by registered mail to the NEERI at its registered address in Nagpur.

14 AMENDMENTS TO THE AGREEMENT

No amendment or modification of this Agreement shall be valid unless the same is made in writing by both the parties and specifically stating the same to be an amendment of this Agreement. The modifications/changes shall be effective from the date on which they are made/executed unless otherwise agreed to.

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15 ASSIGNMENT OF THE AGREEMENT

The rights and/or liabilities arising to any party to this Agreement shall not be assigned by it to any third party except with the written consent of the other party and subject to such terms and conditions as may be mutually agreed upon.

16 ARBITRATION

Any dispute between the parties arising from this Agreement shall firstly be settled amicably through negotiations and dialogue in good faith, failing which the same shall be referred to arbitration which shall be conducted in accordance with the provisions of Arbitration and Conciliation Act, 1996 or any subsequent amendment thereof.

SEAL OF PARTIES

This Agreement has been executed in two originals one of which has been retained by CSIR/NBRI and the other by PETRICHOR TECHNOLOGIES.

In witness whereof the parties hereto have caused their authorised representatives to sign this Agreement on the day, month and year mentioned herein below.

For and on behalf of CSIR/NBRI

For and on behalf of M/s Petrichor Emerging Technologies (India) Pvt. Ltd

Signature P.S.D.H
Name: P.S. DUTTA
Designation: CHIEF SCIENTIST & HEAD
Seal BDTT

Signature For Petrichor Emerging Technologies Pvt. Ltd.
Name: Sravanth
Designation: Sravanth
Seal Director
SRAVANTH DEYABHAKTINI
CEO, PETRICHOR GROUP, HYDERABAD.

Witnesses: (Name & Address)

Witnesses: (Name & Address)

1. Sravanth
(S. J. Date)
2. Ram Kumar
(D. R. Kumar)

1. _____
2. _____

True copy
JB



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Office Vsalegal <office@vsalegal.in>

*Proof of Service***Service of Compliance Affidavit on behalf of the Respondent No. 5
in "Radhey Shyam & Ors. vs. State of Haryana & Ors." OA/79/2022**

1 message

Office Vsalegal <office@vsalegal.in>

Thu, Sep 12, 2024 at 1:23 PM

To: "rwaphase2omaxepalwal@gmail.com" <rwaphase2omaxepalwal@gmail.com>,
rkhuranalegal@gmail.com

Cc: Chaitanya Sharma <chaitanya@vsalegal.in>

Dear Sir/Ma'am,

Please find attached herewith the scanned copy of the Compliance Affidavit on behalf of the Respondent No. 5 in the above captioned matter.

Kindly treat the present email as due advance service and acknowledge receipt of the same.

Office of VSA Legal

Address - 32, Ground Floor,
Uday Park, South Ex-II,
New Delhi-110049
Phn : +91-11-43541022, +91-11-43514961
Website: www.vsalegal.in

CONFIDENTIALITY NOTE:

This message contains confidential and legally privileged information and communication intended solely for the use of the addressee(s). Unless you are the addressee or authorised to receive this message for the addressee(s), you should not use, copy or disclose to anyone this message or any information contained in this message. If you have received this message in error, please advise the sender by return at office@vsalegal.in and delete the message. Thank you.

Please consider the environment before printing this email.

**Compliance Affidavit Omaxe Ltd in Radhey Shyam vs State of HR.pdf**

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